

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE BENCH, CHENNAI

ORIGINAL APPLICATION NO.234 OF 2025 (SZ)

IN THE MATTER OF

Nakkapalli Mandal Displaced Persons Welfare Association,
Rep.by Mr. Appalaraju,
President Upmaka Road Nakkapalli District,
Anakapalli, Andhra Pradesh. Appellant(s)

Versus

Union of India & 6 Others. Respondents

COMPLIANCE REPORT FILED BY
7TH RESPONDENT
MEMBER SECRETARY APCZMA

Date: 05.02.2026



M/S. K. RAVINDRANATH
ADVOCATE
STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH
ANDHRA PRADESH POLLUTION CONTROL BOARD
No.35, Flat No.A-2, 'Aurora' Apartments, Kandhan Street,
Shenoy Nagar, Chennai – 600 030, Mobile No.9840057777
E-mail: ravindranath.kilari@gmail.com

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INDEX

Sl.No.	Description	Page Nos
1	Report in compliance with the Hon'ble NGT (SZ) Chennai Bench Original Application No 234 of 2025	1 – 4
2.	Annexure - I Hon'ble NGT order dated 21.11.2025 in the matter of O.A. No.234 of 2025 (SZ)	5 - 6
3.	Annexure – II TORs issued by MoEF&CC on 04 05.2025	7 – 19
4.	Annexure – III APCZMA Letter dated 06.11.2025	20 – 40
5	Annexure – IV Combined Environmental and Costal Regulation Zone Clearance order dated 13.01.2026 issued by MoEF&CC, New Delhi.	41 - 59

It is certified that all the documents contained in the above annexure are true copies.

Date: 05.02.2026



K. RAVINDRANATH

COUNSEL FOR STATE OF ANDHRAPRADESH.

Report in compliance with the Hon'ble NGT Original Application No. 234 of 2025, Southern Zone Bench, Chennai filed by Nakkapalli Mandal Displaced Persons Welfare Association, Rep.by Mr.Appalaraju, President Upmaka Road Nakkapalli District, Anakapalli, Andhra Pradesh.

It is to submit that, a application was filed by Nakkapalli Mandal Displaced Persons Welfare Association, Rep.by Mr.Appalaraju, President Upmaka Road Nakkapalli District, Anakapalli, Andhra Pradesh in the Hon'ble NGT, Southern Zone Bench, Chennai with O.A. No. 234 of 2025 against development of Andhra Pradesh Bulk Drug Park (APBDP) by M/s. Andhra Pradesh Bulk Drug Infrastructure Corporation Limited., on proposed site without mandatory Environment Clearance and Coastal Regulation Zone (CRZ) clearances.

Andhra Pradesh Coastal Zone Management Authority (APCZMA) is 7th Respondent.

The prayer of the Appellant(s) is as follows:

Interim Prayer:

“ Pleased to

- a) Suspend all construction and preparation activities related to the establishment of the proposed Bulk Drug Park till the Project Proponent obtains environment and other statutory clearances.*
- b) Appoint a committee consisting of experts from CPCB, Oceanography study etc. to conduct a comprehensive study on the violations and potential pollution risks from the proposed Bulk Drug Park.*
- c) Pass any such order, as the Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case.”*

Prayer:

“

- a) *Declare the action of the Respondents as illegal and contrary to the Judgement passed by the Hon'ble Supreme Court in Vanashakti v. Union of India 2025, to the guidelines given in the EIA Notification of 2006 and subsequently direct the Respondents to immediately stop all construction and preparation works at the proposed Bulk Drug Park site.*
- b) *Direct the respondents to conduct comprehensive cumulative feasibility study of the Project considering the past experiences of similar projects Viz; Patancheru and Bolaram, Jeedimetla, Polepally SEZ, Jawaharlal Nehru Pharma Park etc.*
- c) *Direct the official Respondent to initiate action against the violators for executing the project with ought mandatory clearances.*
- d) *Direct the Respondents to pay appropriate compensation to the effected habitants of Nakkapalli and S.Rayavaram Mandals in Anakapalli district, Andhra Pradesh.*
- e) *Direct the Respondents to allocate mandatory CSR funds to safeguard the environment, employment, health, flora and fauna in the project effected areas.”*

The Hon'ble NGT, Southern Zone Bench, Chennai in OA No. 234 of 2025 (SZ) vide order dated 28.11.2025 directed as following:

“

1. *Let the notices be issued to the respondents through the Tribunal as well as privately.*
2. *Mr. K. Ravindranath, the learned counsel, accepts notice on behalf of Respondents No.2 to 4, 6 and 7.*
3. *The applicant is directed to serve papers on the standing counsel appearing for the official respondents.*

Post the matter on 06.02.2026. ”

The Hon'ble NGT, Southern Zone Bench, Chennai order dated 28.11.2025 in OA No. 234 of 2025 (SZ) is submitted at **Annexure-1**.

In this connection, the following are submitted:

1. M/s. Andhra Pradesh Bulk Drug Infrastructure Corporation Limited proposed for Development of Andhra Pradesh Bulk Drug Park (APBDP) at Pedateenarla, CH L Puram, Upamaka, Gudivada, Narsapuram and Rajayyapeta villages of Nakkapalli and S.Rayavaram Mandals in Anakapalli District of Andhra Pradesh in an area of 1270.80 Acres.
2. The proposed Industrial Park include Active Pharma Ingredients (APIS)/ Drug Intermediates (Dis)/ Key Starting Materials (KSMs) (Fermentation), API/DIs/KSMs (Chemical Synthesis), and Formulations.
3. The project/activity is covered under the category 'A' of item 7(c) Industrial estates/ parks/complexes/areas, export processing Zones (EPZs), Special Economic Zones, of the schedule to the Environment Impact Assessment Notification, 2006, and its subsequent amendments.
4. Total cost of the project is Rs.1257.75 Crores.
5. The MoEF&CC granted the Terms of Reference (ToRs) under the provision of the EIA Notification 2006 and CRZ notification, 2011 as amended, vide File No: 10/13/2025-IA.III dated 04.05.2025 for preparation of EIA/EMP report with public consultations under the EIA Notification, 2006 as amended. The Copy of the TOR issued by MoEF&CC is submitted at **Annexure-2**.
6. Proposed Project site is located 500 m away from the coast abutting south. Only internal approach roads are proposed for crossing the back water creek which is

passing through the site. Internal connecting roads are passing through the backwater creek area (CRZ-IVB) and thus the project attracts CRZ.

7. The project proponent submitted the project proposal to APCZMA, Vijayawada on 03.09.2025 for CRZ Clearance under CRZ, Notification, 2011 along with the required documents as per the 4.2 (i) of the CRZ Notification, 2011.
8. The project proposal was placed before the APCZMA meeting held on 23.10.2025. After detailed discussions, the APCZMA decided to communicate the recommendations of the project proposal to the MoEF&CC, GoI, New Delhi with the necessary Specific and General conditions for its consideration.
9. The recommendations of the APCZMA were communicated to the Secretary, MoEF&CC, New Delhi vide APCZMA letter dated 06.11.2025. The APCZMA letter dated 06.11.2025 is submitted at **Annexure-3**.
10. The MoEF&CC, GoI, New Delhi issued combined Environmental & Coastal Regulation Zone Clearance to M/s. Andhra Pradesh Bulk Drug Infrastructure Corporation Limited vide order dated 13.01.2026 for Development of Andhra Pradesh Bulk Drug Park over an area of 1270.80 Acres near Nakkapalli, Anakapalli District, Andhra Pradesh with stipulated specific conditions along with other Standard EC Conditions. The copy of the combined Environmental & Coastal Regulation Zone Clearance order dated 13.01.2026 is submitted at **Annexure -4**.


4/2/26
Member Secretary
APCZMA (2/4)

Item No.01:-**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

[Through Physical Hearing (Hybrid Option)]

Original Application No. 234 of 2025 (SZ)**IN THE MATTER OF:**

Nakkapalli Mandal Displaced
Persons Welfare Association

...Applicant(s)

Versus

Union of India & Ors.

...Respondent(s)

Date of hearing: 21.11.2025.

CORAM:

HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER

HON'BLE Dr. PRASHANT GARGAVA, EXPERT MEMBER

For Applicant(s): Mr. Kumar Bhaskar represented
Mr. Sravan Kumar.

For Respondent(s): Mr. K. Ravindranath for R2 to R4,
R6 & R7.

ORDER

1. Let the notices be issued to the respondents through the Tribunal as well as privately.
2. Mr. K. Ravindranath, the learned counsel, accepts notice on behalf of Respondents No.2 to 4, 6 and 7.
3. The applicant is directed to serve papers on the standing counsel appearing for the official respondents.
4. Post the matter on **06.02.2026**.

Sd/-

Smt. Justice Pushpa Sathyanarayana, JM

Sd/-

Dr. Prashant Gargava, EM

O.A. No.234/2025 (SZ)
21st November, 2025. Mn.



सत्यमेव जयते

File No: 10/13/2025-IA.III
Government of India
Ministry of Environment, Forest and Climate Change
IA Division



Dated 04/05/2025

To,

S Mani Bhaskar
 ap bulk drug infrastructure corporation limited
 10th floor, APIIC Towers, Plot No.1, IT Park, Mangalagiri, Guntur, Andhra Pradesh, GUNTUR,
 ANDHRA PRADESH, 522503
 s.manibhaskar@gov.in

Subject: Development of Andhra Pradesh Bulk Drug Park over an area of 514.27 Ha(1270.80 Acres) near Nakkapalli, Anakapalli District, Andhra Pradesh by M/s Andhra Pradesh Bulk Drug Infrastructure Corporation Limited–Terms of Reference regarding.

Sir/Madam,

This is in reference to your application for Grant of Terms of Reference under the provision of the EIA Notification 2006 and CRZ notification, 2011 as amended -regarding in respect of project Andhra Pradesh Bulk Drug Park near Nakkapalli, Anakapalli District, Andhra Pradesh. submitted to Ministry vide proposal number IA/AP/INFRA1/530961/2025 dated 24/03/2025.

2. The particulars of the proposal are as below :

(i) TOR Identification No.	TO25A3101AP5162343N
(ii) File No.	10/13/2025-IA.III
(iii) Clearance Type	TOR
(iv) Category	A
(v) Project/Activity Included Schedule No.	7(c) Industrial estates/ parks/ complexes/ areas, export processing Zones (EPZs), Special Economic Zones
(vi) Sector	INFRA-1
(vii) Name of Project	Andhra Pradesh Bulk Drug Park near Nakkapalli, Anakapalli District, Andhra Pradesh.
(viii) Name of Company/Organization	ap bulk drug infrastructure corporation limited
(ix) Location of Project (District, State)	ANAKAPALLI, ANDHRA PRADESH
(x) Issuing Authority	MoEF&CC
(xii) Applicability of General Conditions	no
(xiii) Applicability of Specific Conditions	no

3. The proposed project is for the 'Development of Andhra Pradesh Bulk Drug Park over an area of 514.27 Ha (1270.80 Acres) near Nakkapalli, Anakapalli District, Andhra Pradesh by M/s Andhra Pradesh Bulk Drug Infrastructure Corporation Limited'.

4. The proposed Andhra Pradesh Bulk Drug Park is established as per the guidelines for the "Promotion of Bulk Drug Parks" scheme introduced by the Department of Pharmaceuticals (DoP), Ministry of Chemicals and Fertilizers, Government of India (GoI) in March 2020. Also, this scheme is envisaged to be in line with the Central Government's vision of making India "Aatmanirbhar Bharat" (self-reliant India). Three Bulk Drug Parks were selected across the country under this scheme, and the Andhra Pradesh Nakkapalli Industrial Area (NIA) is one of them. The proposed project site is located in Nakkapalli mandal in Anakapalli district of Andhra Pradesh, encompassing the villages viz. Pedateenarla, CH L Puram, Upamaka and Rajayyapeta. The site is spread across ~1270.80 acres. The Geo-coordinates of the project site fall in the Latitude: 17°21'38.17" N, 17°23'55.66" N and 17°22'53.92" N; Longitude: 82°43'44.18" E, 82°43'36.10" E and 82°46'24.70" E.

5. The proposed project activity is listed at schedule S.No.7(c) Industrial estates/parks/ complexes/Areas, export processing zones (EPZs), Special economic zones (SEZs), Biotech parks, Leather complexes under Category- 'A', of the schedule of the EIA Notification, 2006. The estimated total project cost is Rs. 1257.75 Cr.

6. Land use/Land cover of the project site: The site is mostly comprised of agriculture, plantations, fallow, barren, uncultivable, wasteland/scrubland, water bodies, and a few settlements located within the site. The Details of Project Development Plan (Land use (Zones) is as follows:

Sl. No.	Land use (Zones)	Area in Acres	Percentage (%)
A	Industrial Plots		
1	API DIS Chemical Synthesis	577.00	45.70
2	Fermentation	88.80	6.90
3	Formulation	159.60	12.70
	Sub Total (A)	825.40	65.30
B	Other Facility Plots		
4	Parking	14.20	1.10
5	Amenities	14.0	1.10
6	Warehouse	3.40	0.30
	Sub Total (B)	31.60	2.20
C	Open spaces		
7	Open space and GB	181.80	14.30
8	Water body	36.10	2.80
9	Inter tidal	20.20	1.60
	Sub Total(C)	238.40	18.70
D	Utilities	54.40	4.30
E	Road	121.30	9.50
Total		1270.80	100

7. List of industries to be housed with the proposed project site, for projects covered under the 7(c) category of EIA Notification, 2006. Focus sectors for investment envisaged in the proposed Industrial Park include Active Pharma Ingredients (APIS)/ Drug Intermediates (Dis)/ Key Starting Materials (KSMs) (Fermentation), API/DIs/KSMs (Chemical Synthesis), and Formulations.

Sl.No	Anticipated Types of Industries/ activities	Categorization of Industry as per EIA Notification, 2006	Categorization as per CPCB	CPCB Pollution Potential
1	Active Pharma Ingredients(APIS)/Drug Intermediates(DIS)/Key Starting	Category B if located in a notified industrial	Red and Orange	W11, W13, Group A1B,

	Materials(KSMs) (Fermentation)	area/ estate.		Group A2F1 and HW1
2	API/Dis/KSMs(Chemical Synthesis)		Red category	
3	Other Pharma and Formulations		Orange Category	

The targeted sectors for the AP Bulk Drug Park are APIs/Dis/Chemical Synthesis-based, APIs/Dis/Fermentation-based, and Formulations. The API/Dis-Chemical, which falls in the red category, is allocated in 577.00 Acres (45.40%), proposed in three clusters to ensure the 300m buffer from settlements. Fermentation-related APIs/DIs are also kept as a single cluster in 88.80 Acres (7.0%), and Formulations have been proposed in three clusters in an area of 159.60 Acres (12.60%). A total of 825.40 Acres (65.00%) is proposed for industrial use. A steam generation plant and a solvent recovery plant are also proposed, which are most commonly used in the Bulk Drug Manufacturing units.

8. Steam Generation Plant: Common Steam Generation and Distribution: A Common Steam generation plant of 100 TPH capacity is proposed to supply clean steam to industrial units for heating the reaction mass, solvent distillation, and for sterilizing, purifying, and drying. Common Solvent Storage and Recovery Plant: The four (04) solvents, which are used extensively in the API manufacturing, namely Acetone, Methanol, Iso Propyl Alcohol, and Hexane, are proposed to be stored in the BDP. An area of 9.1 acres have been allocated for the same in the Master Plan. It is proposed to have Solvent Recovery Plant of 300 KL distillation capacity to enable all the member industries to effectively recover and re-use the solvent. Recovered solvents or chemical can be reused by the industries it-self, which reduces the cost of manufacturing. Common Acid/Alkali Tank Farm: The pharmaceutical units will require the Acids and Alkalis for their process requirements. Hence, an area of 4.2 acres has been allocated to accommodate the same.

9. Terrain and Topographical Features: Generally, the existing terrain of the entire project site is relatively flat and gentle. Existing ground elevation ranges from 5.13 m to 19.04 m. There are some hillocks bounding the north-west boundaries. A creek passes through the site. The slope direction of the site is from the hillock towards the sea.

10. Details of water bodies, impact on drainage: The details of water bodies are as follows:

Sl. No.	Water Bodies	Distance (~Kms.)
1	Bay of Bengal	Towards South ~0.480 m
2	Creek/ Backwater	Passing through the site

11. Water requirements: The water requirement during the construction phase is estimated to be 1 MLD, while during the operation phase, the total water requirement is estimated to be around ~ 44.96 MLD, where the potable water demand is about ~24.37 MLD, and non-potable/ recycle water demand is about ~20.59 MLD. The potable water demand will be met through the Yeleru Left Main Canal, located at a distance of ~35.6 km to the north of the site. The non-potable water demand will be met from recycled water from CETP.

12. Waste Management: The estimated generation of the solid waste is ~6.61 tons per day of Municipal Solid Waste, and Industrial Solid Waste is ~164 tonnes per day. The amount of MSW generated at the BDP is estimated to be about 6.61 TPD, out of which 60% is biodegradable (3.97 TPD), 25% is Recyclable/Reuse (1.65 TPD), and 15% will be Inert waste (0.99 TPD). The MSW generated is proposed to be segregated at source between dry waste and wet waste for effective implementation of the management. Non-biodegradable waste in the form of recyclables and non-recyclables (reusable, inorganic, inert) will be routed to the recycling process units. Non-recyclable waste with high calorific value can be used as refuse-derived fuel in waste-to-energy plants or similar purposes, and inert material will be sent to MSW landfills. Composting is proposed for the processing of the biodegradable waste. 1449.05 TPA Bio-degradable Municipal Solid Waste generated shall be disposed of through composting. 602.25 TPA recyclable and reusable Municipal Solid Waste shall be disposed of through APPCB authorized recyclers/ vendors, 15 TPA E-waste, and 25 TPA Battery waste shall be disposed of through APPCB authorized recyclers/ vendors. 59860 TPA Hazardous Industrial Waste shall be disposed of at the nearest CHWTSDF site, i.e., Jawaharlal Nehru Pharma City (JNPC, Parawada), and 361.35 TPA Inert Waste shall be sent to MSW landfills for disposal. Wastewater: The estimated industrial wastewater to be generated is ~23.56 MLD. The estimated capacity of the proposed CETP is 24.24 MLD to treat industrial effluent and sewage generated. Treated wastewater will be reused within the bulk drug park. CETP shall be developed on a modular basis. The estimated sewage/ domestic wastewater to be generated from the bulk drug

park is ~0.67 MLD. The domestic and industrial wastewater generated will be combinedly treated in the proposed CETP.

13. Details of Tree Cutting and Green Belt Development: The proposed project envisages the cutting of 12000 trees (70 Ha). About 700 trees are proposed for transplantation. The details shall be incorporated into the detailed EIA/EMP Report. A Greenbelt of width 50m shall be developed in a 73.57 Ha area (14.3% of the total area), and 1,83,925 trees of indigenous species shall be planted for the same.

14. Diversion of forestland: The instant proposal does not envisage any diversion of forestland as there is no forestland involved. However, Donivani Lakshmiapuram RF (4.4 Km), Rajayyapeta RF abutting South, Vemapadu RF, Kotta Polavaram Shelter Belt RF (300m) are located adjacent to the project boundary.

15. The project is not located within 10 Km of Protected Areas (PA), including National Parks, Sanctuaries, and Tiger Reserves, etc. The project is also not located within the Eco-Sensitive Zone (ESZ) or Eco-Sensitive Area (ESA) notified by the MoEF&CC.

16. CRZ Area Details: The project site encompasses CRZ categories including CRZ IB, CRZ III (NDZ), CRZ III within 200 to 500 meters from HTL, and CRZ IVB. The project developmental activities such as roads, utilities which are permissible as per CRZ notification, 2011, shall be developed in the CRZ area. Adequate green buffers are proposed along the CRZ area.

Description	Falling in the CRZ Area with Classification	Applicable Permissibility Clause No. of CRZ Notification, 2011
Road on stilt and pipeline corridor	CRZ-IB of creek	3(iv), (a) and 4 (ii), (d)
	CRZ-III (NDZ) of creek	
	CRZ-III (200m to 500m from HTL)	
	CRZ-IVB-creek area	

17. The APIIC agreed with the Committee and excluded the water bodies, settlement and creek from project boundary and submitted the revised project layout on 23.04.2025. The committee examined the revised layout on 23rd April 2025 on 2nd day of the meeting and found that all the major CRZ areas and creeks are excluded from the project area. Also habitation on the northern side of the project area and the water body has also been excluded. The project area is now divided in three parcels linked with the connecting roads which will be on stilts in CRZ areas.

18. Energy conservation measures with estimated savings: It is proposed to illuminate the area with Solar Power LED Lights with a facility of change over to APSPDCL power in case of inadequate solar energy. For the Internal area, 120 W streetlights at 30m interval for achieving 30lux as per IS1944, double arm for wider RoWs and single arm for narrower RoWs are proposed.

19. Details of Rainwater Harvesting: A Rainwater harvesting recharge pit of 1000 cubic meters capacity is proposed. The collection and conveyance system comprises the roadside drains and the outlet drains. The drainage system for all the new proposed development shall be independent from the existing drainage system in order not to load the existing system.

20. Land acquisition and R&R issues involved: The project site is majorly agricultural plantations and the coastal side area abutting the coast. There is a small habitation which is excluded from the development, and a green buffer of 50m is provided as part of the planning. Major portion of the land is owned by APIIC/APBDICL. Private land is under an advanced stage of acquisition. No R&R is envisaged in the proposed development.

21. Employment Potential: The project is expected to generate approximately 42,500 jobs, which include direct jobs-17,000 and indirect jobs-25,500.

22. Benefits of the project: The proposed Bulk Drug Park shall reduce the manufacturing cost of bulk drugs, thereby

enhancing the competitiveness of the domestic bulk drug industry through easy access to standardized testing and infrastructure facilities. Enhanced infrastructure facilities and opportunities for regional development.

23. Details of Court cases: The proposed project does not involve any court case/ litigation.

I. Based on the above submissions, the PP requested to the Committee to invoke the Specific Condition (SC) of the EIA notification, 2006 as amended which reads 'If any Industrial Estate/Complex / Export processing Zones /Special Economic Zones/Biotech Parks / Leather Complex with homogeneous type of industries such as Items 4(d), 4(f), 5(e), 5(f), or those Industrial estates with pre -defined set of activities (not necessarily homogeneous, obtains prior environmental clearance, individual industries including proposed industrial housing within such estates /complexes will not be required to take prior environmental clearance, so long as the Terms and Conditions for the industrial estate/complex are complied with (Such estates/complexes must have a clearly identified management with the legal responsibility of ensuring adherence to the Terms and Conditions of prior environmental clearance, who may be held responsible for violation of the same throughout the life of the complex/estate).'

II. APPIIC agreed to take responsibility of industrial estate and individual industries for complying the all the terms and conditions as mentioned in the clearance and requested to exempt to take individual industries to take individual EC's.

iii. The committee also noted that the proposed industrial Estate is surrounded by other industries thus PP while conducting the EIA/EMP report shall consider the pollution load of all other industries and carryout the modelling studies cumulatively.

24. The aforementioned proposal was placed before the EAC during its 399h meeting of the Expert Appraisal Committee (Infra-1) held on 21st - 22nd April, 2025. The EAC based on the information submitted and clarifications provided by the project proponent and detailed discussions held on all the issues during meeting, the committee recommended the project for grant of Terms of Reference (ToR) with stipulated specific conditions along with other Standard ToR Conditions.

25. The Ministry of Environment, Forest and Climate Change has considered the proposal based on the recommendations of the Expert Appraisal Committee (Infrastructure, CRZ and other Miscellaneous projects) invoking the Specific Condition and hereby decided to grant Terms of Reference for 'Development of Andhra Pradesh Bulk Drug Park over an area of 514.27 Ha (1270.80 Acres) near Nakkapalli, Anakapalli District, Andhra Pradesh by M/s Andhra Pradesh Bulk Drug Infrastructure Corporation Limited' and for preparation of EIA/EMP report with public consultations under the EIA Notification, 2006 as amended, subject to strict compliance of the following specific conditions, in addition to all standard ToR conditions applicable for such projects.

26. A detailed draft EIA/EMP report shall be prepared in terms of the above additional TOR and should be submitted to the State Pollution Control Board for Public Hearing. Public Hearing to be conducted for the project in accordance with the provisions of Environmental Impact Assessment Notification, 2006 and the issues raised by the public should be addressed in the Environmental Management Plan. The Public Hearing shall be conducted based on the TOR letter issued by the Ministry and not on the basis of Minutes of the Meeting available on the website.

27. The project proponent shall submit the detailed final EIA/EMP report prepared as per TOR including issues raised during Public Hearing to the Ministry for considering the proposal for environmental clearance before expiry of validity of ToR.

28. The consultants involved in preparation of EIA/EMP report after accreditation with Quality Council of India/National Accreditation Board of Education and Training (QCI/NABET) would need to include a certificate in this regard in the EIA/EMP reports prepared by them and data provided by other Organization(s)/Laboratories including their status of approvals etc. vide notification of the MoEF dated 19th July, 2013.

29. The prescribed TOR would be valid for a period of four years for submission of the EIA/EMP Reports.

30. This issues with the approval of Competent Authority.

Copy To

1. The Inspector General of Forests (C), Ministry of Environment, Forest and Climate Change, Integrated Regional Office, Vijayawada Green House Complex, Gopalareddy Road, Vijayawada – 520010, Andhra Pradesh.
2. The Member Secretary, Andhra Pradesh Pollution Control Board, Paryavaran Bhavan, APIIC Colony Road, Gurunanak Colony, Autonagar, Vijayawada- 520007.
3. PARIVESH Portal
4. Guard File.

Annexure 1

Specific Terms of Reference for (Industrial Estates/ Parks/ Complexes/ Areas, Export Processing Zones (Epzs), Special Economic Zones)

1. Specific Conditions

S. No	Terms of Reference
1.1	Impact studies of brine on marine ecology shall be conducted and provided in the EIA/EMP report
1.2	Submit a copy of layout superimposed on the HTL/LTL map demarcated by an authorized agency on 1:4000 scales as per latest approved CZMP.
1.3	Recommendation of the AP CZMA shall be obtained and submitted.
1.4	Submit superimposing of latest CZMP as per CRZ Notification, 2011 on the CRZ map.
1.5	A detailed study on the impact and mitigation of proposed activity on marine ecology and marine biodiversity with specific focus on the mangroves, rocky shores, sea grass and mud flats should be conducted incorporating the impacts of individual industries along with mitigation plan by a nationally reputed institute having knowledge of local flora and fauna such as NCCR/ NIO /NIOT or other nationally reputed university. The study shall be completed and a mitigation plan prepared and incorporated in the EIA report.
1.6	A detailed study on the impact of proposed activity on the mangroves and Mud flats in the proximity of the site be conducted and submitted by a nationally reputed institute having knowledge of local flora and fauna such as NCCR/NIO/NIOT/ Zoological Survey of India or other nationally reputed university. The study shall be completed and a mitigation plan prepared and incorporated in the EIA report.
1.7	Conservation of creek and vegetation in CRZ area, green belt around the habitation and gree belt as well as rejuvenation of waterbody (though now excluded from the project area) shall have to be taken up by the PP. Therefore, a detailed green belt development plan shall be submitted by the PP ensuring at least 50-meter-wide green belt around water body and habitation. Minimum 15-meter-wide green belt need to be planned all along the boundary of the project areas.
1.8	Linking of the project parcels by the road network in the CRZ area shall be done through the stilt roads.

S. No	Terms of Reference
1.9	Public hearing shall be conducted as per the EIA notification, 2006 after including the CRZ component and SCZMA recommendations. The public hearing shall clearly spell that type of industries coming up in the proposed industrial estate and their production capacities.
1.10	Proponent shall install the Zero Liquid System (ZLD). The Industrial complex shall achieve Zero Liquid Discharge and to achieve the Zero Liquid Discharge, waste water generated from various industrial operations shall be properly collected, treated to the prescribed standards and then recycled or reused for the identified uses.
1.11	Cumulative impact of all sources of emissions (including transportation) on the AAQ of the area shall be assessed. Details of the model used and the input data used for modelling shall also be provided. The air quality contours shall be plotted on a location map showing the location of project site, habitation nearby, sensitive receptors, if any.
1.12	Details of stack emission and action plan for control of emissions to meet standards for all the industries shall be submitted.
1.13	The EIA/EMP report shall prepare incorporating the all the individual industries going to be established and their production capacities pollution loads, discharges waste generations, water requirements, waste generations, etc.
1.14	A note on treatment of wastewater from different plant operations, extent recycled and reused for different purposes shall be included. Complete scheme of effluent treatment. Characteristics of untreated and treated effluent to meet the prescribed standards of discharge under E(P) Rules 1986.
1.15	Details of Fugitive emissions in the work zone environment, product, raw materials storage area etc shall be submitted.
1.16	Odour management system shall be submitted.
1.17	A feasibility study with mass and water balance flow chart shall be part of alternatives (Chapter) in the EIA/EMP report to achieve the ZLD. Requirement of water, power, with source of supply, status of approval, water balance diagram, man-power requirement (regular and contract) for individual industries and industrial estate.
1.18	A certificate of adequacy of available power from the agency supplying power to the project and individual industries along with the load allowed for the project.
1.19	Submit the details impacts of the impacts due to liquid waste discharge, air emissions, solvent emissions, handling of hazardous waste and chemical odour generates from the individual industries.
1.20	Submit the details of the common solvents recovery system planned at Industrial estate with anticipated efficiencies from the individual industries.
1.21	Proper water drainage system should be intended to set aside the impervious roads, lined drains, routing surface drainage to settlement tanks/pits etc.
1.22	The planning of Industrial Estate should be based on the criteria mentioned in this Ministry's Technical EIA Guidance Manual for Industrial Estate (2009) as well as CPCB's Zoning Atlas

S. No	Terms of Reference
	Guidelines for siting industries.
1.23	The total fresh water requirement for industrial estate and individual industries going to be set up in the reposed IA shall be submitted.
1.24	No ground water shall be used in any case by Industrial Estate and individual units to be allocated inside the IA. The Proponents is required to obtain permission from competent authority to use water from river or other surface water sources. Consent to Operate shall not be issued without obtaining permission competent authority for use of surface water.
1.25	Since, natural drainage pattern is seen in/around the proposed project site, it is important to have a detailed hydrogeological study on the catchment area of the drainage system within core zone of the project area.
1.26	Protection measures to be taken for ensure the conservation and development of nearby water bodies in the surrounding areas shall be submit along with the EIA/EMP report.
1.27	Submit the details of the storm water management and impacts due to contamination of storm water with affluent/chemicals and mitigation measures at industrial estate developer level and unit level.
1.28	The proposed land is near the river hence Drainage pattern/Flood flow and the distance between river and the land height /topography of the proposed land has to studied.
1.29	Total industrial wastewater generation from project including the individual industries along methods for treatments shall be submitted.
1.30	Water treatment plant of effluent, recycle/reuse and disposal should be well planned
1.31	Processed effluent/waste water shall not be allowed to mix with storm water. The storm water from the premises shall be collected and discharged through a separate conveyance system.
1.32	The Action Plan on the compliance of the recommendations of the CAG as per Ministry's Circular No. J-11013/71/2016-IA.I (M) dated 25th October, 2017 needs to be submitted at the time of appraisal of the project and included in the EIA/EMP Report.
1.33	As per the Ministry's Office Memorandum F.No. 22-65/2017-IA.III dated 30th September, 2020, the project proponent, based on the commitments made during the public hearing, shall include all the activities required to be taken to fulfill these commitments in the Environment Management Plan along with cost estimates of these activities, in addition to the activities proposed as per recommendations of EIA Studies and the same shall be submitted to the ministry as part of the EIA Report. The EMP shall be implemented at the project cost or any other funding source available with the project proponent.
1.34	In pursuance of Ministry's OM No stated above the project proponent shall add one annexure in the EIA Report indicating all the commitments made by the PP to the public during public hearing and submit it to the Ministry and the EAC.

Standard Terms of Reference for (Industrial estates/ parks/ complexes/ areas, export processing Zones (EPZs), Special Economic Zones)

1. Project Details

S. No	Terms of Reference
1.1	Reasons for selecting the site with details of alternate sites examined/rejected/selected on merit with comparative statement and reason/basis for selection. The examination should justify site suitability in terms of environmental damage, resources sustainability associated with selected site as compared to rejected sites.
1.2	The analysis should include parameters considered along with weightage criteria for shortlisting selected site.
1.3	Zoning of the area in terms of 'type of industries' coming-up in the industrial area based on the resource requirement along with likely pollutants with quantity from the various industries.
1.4	Submit Roles and responsibility of the developer etc for compliance of environmental regulations under the provisions of EP Act.
1.5	Examine the details of National Highways/State Highways/ expressways falling along the corridor and the impact of the development on them.
1.6	Submit the details of the infrastructure to be developed.
1.7	Justification of the parameters, frequency and locations shall be discussed in the EIA.

2. Environment Status/baseline Data Methodology

S. No	Terms of Reference
2.1	Examine baseline environmental quality along with projected incremental load due to the project taking into account of the existing developments nearby. (ii) Environmental data to be considered in relation to the project development would be (a) land, (b) groundwater, (c) surface water, (d) air, (e) bio-diversity, (f) noise and vibrations, (g) socio economic and health.
2.2	Site justification of the identified industry sectors from environmental angle and the details of the studies conducted if any.
2.3	Identify, predict and assess the environmental and sociological impacts on account of the project.

3. Remote Sensing/ Gis

S. No	Terms of Reference
3.1	Analysis should be made based on latest satellite imagery for land use with raw images.
3.2	Check on flood plain of any river.

4. Land Use, Land Acquisition, R&r

S. No	Terms of Reference
4.1	Submit the details of the land use break-up for the proposed project. Details of land use around 10 km radius of the project site.
4.2	Submit details of environmentally sensitive places, land acquisition status, rehabilitation of communities/villages and present status of such activities.
4.3	Examine the impact of proposed project on the nearest settlements.
4.4	Submit details regarding R&R involved in the project
4.5	The project boundary area and study area for which the base line data is generated should be indicated through a suitable map.

5. Esz, Crz Details

S. No	Terms of Reference
5.1	Details regarding project boundary passing through any eco- sensitive area and within 10 km from eco- sensitive area.

6. Forest And Wildlife Related Details

S. No	Terms of Reference
6.1	An overall green area of at-least 33% of the Industrial Area should be developed with native species. The green area shall be 40% in case of critically polluted area. Green buffer in the form of green belt to a width of 15 meters should be provided all along the periphery of the industrial area.
6.2	Submit the details of the trees to be felled for the project.
6.3	Submit the present land use and permission required for any conversion such as forest, agriculture etc.

7. Court/ Litigation Related

S. No	Terms of Reference
7.1	Submit Legal frame work for the implementation of Environmental Clearance conditions - to be clearly spelt out in the EIA report.
7.2	Details of litigation pending against the project, if any, with direction /order passed by any Court of Law against the Project should be given.

8. Water Environment/quality/hydrology

S. No	Terms of Reference
8.1	Ground water classification as per the Central Ground Water Authority
8.2	Submit the source of water, requirement vis-à-vis waste water to be generated along with treatment facilities, use of treated waste water along with water balance chart taking into account all forms of water use and management.

9. Rain Water Harvesting

S. No	Terms of Reference
9.1	Rain water harvesting proposals should be made with due safeguards for ground water quality
9.2	Maximize recycling of water and utilization of rain water. Examine details.
9.3	Examine soil characteristics and depth of ground water table for rainwater harvesting.

10. Waste Management, Drainage And Stps Details

S. No	Terms of Reference
10.1	Submit a copy of the contour plan with slopes, drainage pattern of the site and surrounding area, and any obstruction of the same by the project.
10.2	Examine details of solid waste generation treatment and its disposal.

11. Soil Environment

S. No	Terms of Reference
11.1	Examine soil characteristics and depth of ground water table for rainwater harvesting.

12. Energy And Resources

S. No	Terms of Reference
12.1	Examine and submit details of use of solar energy and alternative source of energy to reduce the fossil energy consumption.

13. Air Environment

S. No	Terms of Reference
13.1	In case DG sets are likely to be used during construction and operational phase of the project. emissions from DG sets must be taken into consideration while estimating the impacts on air environment. Examine and submit details.

14. Road/transport Safety And Traffic Aspects

S. No	Terms of Reference
14.1	Examine road/rail connectivity to the project site and impact on the traffic due to the proposed project.
14.2	Present and future traffic and transport facilities for the region should be analysed with measures for preventing traffic congestion and providing faster trouble free system to reach different destinations in the city.
14.3	A detailed traffic and transportation study should be made for existing and projected passenger and cargo traffic.
14.4	Examine the details of transport of materials for construction which should include source and availability.

15. Noise Environment

S. No	Terms of Reference
15.1	Examine noise levels - present and future with noise abatement measures.

16. Environmental Management Plans And Mitigative Measures

S. No	Terms of Reference
16.1	Examine separately the details for construction and operation phases both for Environmental Management Plan and Environmental Monitoring Plan with cost and parameters.
16.2	Submit details of a comprehensive Disaster Management Plan including emergency evacuation during natural and man-made disaster.
16.3	Any further clarification on carrying out the above studies including anticipated impacts due to the project and mitigative measure, project proponent can refer to the model ToR available on Ministry.

Additional Terms of Reference**GENERAL GUIDELINES**

- (i) The EIA document shall be printed on both sides, as far as possible.
- (ii) All documents should be properly indexed, page numbered.
- (iii) Period/date of data collection should be clearly indicated.
- (iv) Authenticated English translation of all material provided in Regional languages.
- (v) The letter/application for EC should quote the MoEF&CC File No. and also attach a copy of the letter prescribing the TOR.
- (vi) The copy of the letter received from the Ministry on the TOR prescribed for the project should be attached as an annexure to the final EIA-EMP Report.
- (vii) The final EIA-EMP report submitted to the Ministry must incorporate the issues in TOR and that raised in Public Hearing. The index of the final EIA-EMP report, must indicate the specific chapter and page no. of the EIA-EMP Report where the specific TOR prescribed by Ministry and the issue raised in the P.H. have been incorporated. Questionnaire related to the project (posted on MoEF&CC website) with all sections duly filled in shall also be submitted at the time of

applying for EC.

(viii) Grant of TOR does not mean grant of EC.

(ix) Grant of TOR/EC to the present project does not mean grant of approvals in other regulations such as the Forest (Conservation) Act 1980 or the Wildlife (Protection) Act, 1972.

(x) Grant of EC is also subject to Circulars and Office Memorandum issued under the EIA Notification 2006 and subsequent amendments, which are available on the MoEF&CC website: www.envfor.nic.in.

(xi) The status of accreditation of the EIA consultant with NABET/QCI shall be specifically mentioned. The consultant shall certify that his accreditation is for the sector for which this EIA is prepared.

(xii) On the front page of EIA/EMP reports, the name of the consultant/consultancy firm along with their complete details including their accreditation, if any shall be indicated. The consultant while submitting the EIA/EMP report shall give an undertaking to the effect that the prescribed TOR (TOR proposed by the project proponent and additional TOR given by the MoEF) have been complied with and the data submitted is factually correct (Refer MoEF office memorandum dated 4 th August, 2009).

(xiii) While submitting the EIA/EMP reports, the name of the experts associated with/involved in the preparation of these reports and the laboratories through which the samples have been got analysed should be stated in the report. It shall clearly be indicated whether these laboratories are approved under the Environment (Protection) Act, 1986 and the rules made there under (Please refer MoEF office memorandum dated 4th August, 2009). The project Coordinator of the EIA study shall also be mentioned.

(xiv) All the TOR points as presented before EAC shall be covered.

Annexure 2

Details of Products & By-products

Name of the product /By-product	Product / By-product	Quantity	Unit	Mode of Transport / Transmission	Remarks (eg. CAS number)
Proposed project is categorised as Bulk Drug Park.	Proposed project is categorised as Bulk Drug Park.	514.27	Hectares (Ha)	Road	-

Signature Not Verified

Digitally Signed by : Dr Amardeep Raju
Member Secretary, MoEFCC (EC)

Date: 04/05/2025



**Andhra Pradesh Coastal Zone Management
Authority
Ministry of Environment Forests & Climate
Change
Government of India**

Paryavaran Bhavan, APIIC Colony Road, Gurunanak
Colony, Autonagar, Vijayawada-520007



Letter No. 677/CRZ/Proj/2025-

Date: 06-11-2025

**To
The Secretary,
Ministry of Environment and Forests and Climate Change,
Indira Paryavaran Bhavan,
Jorbagh Road,
New Delhi – 110 003.**

Sir,

Sub: APCZMA - M/s. Andhra Pradesh Bulk Drug Infrastructure Corporation Limited - Proposal for development of Andhra Pradesh Bulk Drug Park (APBDP) at Pedateenarla, CH L Puram, Upamaka, Gudivada, Narsapuram and Rajayyapeta villages of Nakkapalli and S.Rayavaram Mandals in Anakapalli District of Andhra Pradesh - Recommendations of No Objection under the provisions CRZ Notification, 2011 – Communicated - Reg.

Ref : 1. Proposal received from M/s. Andhra Pradesh Bulk Drug Infrastructure Corporation Limited letter dated 03.09.2025.
2. APCZMA meeting held on 23.10.2025.

1. M/s. Andhra Pradesh Bulk Drug Infrastructure Corporation Limited vide reference 1st cited submitted the proposal for Development of Andhra Pradesh Bulk Drug Park (APBDP) at Pedateenarla, CH L Puram, Upamaka, Gudivada, Narsapuram and Rajayyapeta villages of Nakkapalli and S.Rayavaram Mandals in Anakapalli District of Andhra Pradesh and project cost is Rs. 1,257.75 Crores. The Bulk Drug Park area project activities are partly falling in creek CRZ 1B, CRZ III NDZ (up to 200 m from HTL) and CRZ IVB as per approved AP CZMP Nos.:

Sheet No.: E44 Q 11/SE, Map No: AP 105, E44 Q 15/SW, Map No.: AP 106, Sheet No.: E 44 Q 11/NE, Map No.: AP 107, Sheet No.: E 44 Q 15/NW, AP 108, as per CRZ Notification, 2011 and hence sought clearance under the provisions of CRZ Notification, 2011.

2. **The proposal is placed in the APCZMA meeting held on 23.10.2025.**
3. **The project proponent along with their consultant M/s. Falcon Resilient Infra Consultants, Hyderabad attended the meeting and gave a power point presentation about the proposal. The details are as follows:**
 - i. Government of Andhra Pradesh established Andhra Pradesh Bulk Drug Infrastructure Corporation Limited (APBDICL), a 100% subsidiary of Andhra Pradesh Industrial Infrastructure Corporation (APIIC).
 - ii. APBDICL is the State implementing Agency to Develop, Operate and Maintain the AP Bulk Drug Park (APBDP).
 - iii. APBDP is proposed in villages' viz., Pedateenarla, CH L Puram, Upamaka, Rajayyapeta, Narsapuram and Gudivada in Nakkapalli and S.Rayavaram mandals, Anakapalli district of Andhra Pradesh.
 - iv. Terms of Reference (ToRs) were accorded by Ministry of Environment, Forest, and Climate Change (MoEF&CC) for conducting the Environmental Impact Assessment (EIA) study for the proposed project vide File No: 10/13/2025-IA.III dated 04.05.2025.
 - v. The proposed project activities are located within the North boundary latitude of $17^{\circ} 23' 3.05''$ N, longitude $82^{\circ} 46' 41.87''$ E and south boundary latitude of $17^{\circ} 21' 39.26''$ N, longitude $82^{\circ} 43' 44.21''$ E.
 - vi. **Area of proposed project in CRZ Zones:**
 - An Area of 1270.80 acres is proposed for development of the AP Bulk Drug Park. Major portion of the land is under ownership of the APIIC. The project land primarily comprises of coconut trees and cashew plants with scrub lands.
 - The Bulk Drug Park area project activities are partly falling in creek area CRZ 1B, CRZ III NDZ (up to 200 m from HTL) and CRZ IVB.
 - The 30m RoW (Right of Way) passing from North to South from Point A to B is attracts CRZ Legislation.
 - The 32m RoW (Right of Way) passing from West to East from Point C to D is attracts CRZ Legislation.
 - The Rest of the Study Area (Bulk Drug Park) is in Non CRZ area, which will not attract CRZ Legislation.

S. No.	CRZ Classification	Length of the Road (m)	Area of the Road (Sq. m.)
1	CRZ IB	79.96	2726.02
2	CRZ III (NDZ)	257.55	7047.28
3	CRZ IVB	53.94	1515.97

Table: Details of Land

Village Name	Land under Acquisition (Area-Acres)		Total Area (acres)
	Government Land	Private Land	
Pedateenarla	81.948	327.792	409.74
CH L Puram	42.458	169.832	212.29
Upamaka,	3.57	14.28	17.85
Rajayyapeta	90.824	363.296	454.12
Gudivada	34.418	137.672	172.09
Narsapuram	0.942	3.768	4.71
Total	254.16	1016.64	1270.80

Table: Proposed Zones in the AP Bulk Drug Park

S. No.	Land use (Zones)	Area in acres	Percentage (%)
1	Road	151.41	11.91
2	Red Category	497.60	39.15
3	Orange Category	358.90	28.24
4	Parking	18.18	1.43
5	Amenities	10.84	0.85
6	Warehouse	3.37	0.30
7	Greenbelt	184.48	14.55
8	Water body	0.30	0.02
9	Inter tidal	0.31	0.02
10	Utility	45.41	3.57
	Total	1270.80	100.0

Table: Details of Green Area Bifurcation

S. No.	Typology	Area (acres)	Percentage

1	Green Buffer	38.896	2.9%	
2	Green Belt	129.136	10.2%	
3	Green Pockets	18.448	1.5%	
		184.48	14.5%	(master plan level)
4	Plot level Green	235.09	18.5 %	(plot level)
	Total Green		33 %	

vii. **Details of project:**

- Project site does not contain environmentally sensitive areas such as National parks / marine parks, sanctuaries, wildlife habitats, corals / coral reefs.
- It also does not include breeding and spawning grounds of fish and other marine life, area of outstanding natural beauty / historically / heritage area, area rich in genetic diversity.
- Project site is located 500 m away from the coast abutting south. Only internal approach roads are proposed for crossing the back water creek which is passing through the site.
- Internal connecting roads are passing through the backwater creek area (CRZ-IVB) and thus the project attracts CRZ.

viii. **Water details:**

- **Water Requirement:** The water requirement during the construction phase is estimated to be 1 MLD, while during the operation phase, the total water requirement is estimate to be around ~44.96 MLD, where the potable water demand is about ~24.37 MLD, and non-potable/ recycle water demand is about ~20.59 MLD. The potable water demand will be met through the Yeleru Left Main Canal, located at a distance of ~35.6 km to the north of the site. The non-potable water demand will be met from recycled water from CETP.

Table: Wastewater Generation

S. No.	Land use (Zones)	Industrial Wastewater Generation (MLD)	Sewage (MLD)
1	Industrial Area – API Chemical	20.27	0.510

	Synthesis/ Fermentation		
2	Formulation	1.48	0.12
3	Warehouse & Parking	0.01	0.01
4	Utilities	0.42	0.010
5	Amenities	0.01	0.02
6	Cogeneration Plant	1.38	
	Total	23.56	0.67

Table: CETP Treatment Scheme Classification

Scheme	Stream of Effluent/ Sewage	Disposal method
Scheme A	HTDS stream from all industries	Condensate from this stream will be mixed with LTDS stream in Scheme B
Scheme B	LTDS Stream along with sewage	Recycle/Reuse

- Modular ETP proposed initially of capacity 1.5 MLD to treat the wastewater. As the wastewater generation increase in phase manner, accordingly the ETP capacity also increased proportionately.
- The total treated wastewater will be re-used in the member industries, flushing the toilets etc., There is no disposal into nearby water body/on land irrigation. The park adopts ZLD.

ix. Solid waste details:

- Estimated Industrial solid waste: 164 tonnes/day
- Estimated Municipal solid waste (MSW): 6.6 tonnes/day
- Hazardous wastes generated at the site shall be sent to nearest Common Hazardous Waste Treatment Storage and Disposal Facilities (CHWTSDF) facility i.e located in Jawaharlal Nehru Pharma City (JNPC) Parawada which is around 60 km from AP Bulk drug park.
- Non- Hazardous waste materials (both recyclable/Reusable) will be used within the premises to the extent possible and the remaining materials will be given to APPCB authorized vendors.
- MSW collected shall be sent to the Solid waste management facility proposed inside the AP Bulk drug park. Ash collected in the fly ash and

bottom ash silo would be unloaded into closed trucks in dry form to prevent ash spillage from the trucks while taking the ash outside of the plant for cement and brick industry.

- Construction and demolition waste shall be handled as per C&D waste management rules, 2016 (as amended).

Table: Project Industrial Solid Waste Generation

S. No.	Land use (Zones)	Total Industrial Solid Waste Generation (T/d)
1.	Industrial Area	40.27
2.	Warehouse & parking	0.46
3.	Amenities, Admin	1.27
4.	Utility	0.34
5.	CETP	121.18
Total		163.53
Rounded off		164

Table: Municipal Solid Waste Generation

S. No.	Land use (Zones)	Total Municipal Solid Waste Generation (T/d)
1.	Industrial Area	3.48
2.	Warehouse & parking	0.01
3.	Amenities	0.06
4.	Utility	0.01
5.	Green & Open areas	1.83
6.	Roads	1.19
Total		6.61
Rounded off		6.6

- x. Post monsoon monitoring was conducted in between December to May.
- xi. Proposed mitigation measures during construction and operation are as follows:

S. No.	Impacts on	Mitigation Measures proposed
Construction phase		

1.	Air Environment	<ul style="list-style-type: none"> • On-site vehicle speeds will be controlled to reduce excessive dust suspension in air and dispersion by traffic. However, such an impact can be minimized by restricting entry only to PUC certified vehicles. • Vehicles transporting soil and aggregate to be covered by using tarpaulins or covers that prevent the escape of dust and prohibiting such vehicles from stopping near settlements. • The construction equipment and transport vehicles will be periodically washed to remove accumulated dirt. • Keeping site roads and approaches to watercourse crossings free from deposits of mud, muck and silty material. • Using windbreaks, netting screens or semi-permeable fences to reduce dust emissions from working areas close to sensitive, residential or agricultural locations or natural habitats. • Water sprinkling on the surface of the access road reduce dust emissions. Regular sprinkling of water will suppress dust at points/places of generation. • The requirement of explosives will be made with permission of Chief Controller of Explosives. • No blasting under unfavorable wind and atmospheric conditions. • Drilling machines will be equipped with wet drilling arrangements or dust collector. • Proper Idling of machinery and regular maintenance of vehicles. • Proper training and provision of PPEs such as dust masks or enclosure to workmen involved in drilling, welding etc.
2.	Noise Environment	<ul style="list-style-type: none"> • During construction, noise levels will be maintained below threshold levels stipulated by Central Pollution Control Board (CPCB) by selecting appropriate equipment, machinery and using enclosures. Procurement of machinery/construction equipment will be done in accordance with

		<p>specifications conforming to source noise levels less than 75 dB (A).</p> <ul style="list-style-type: none"> • Any equipment producing high noise, wherever possible, will be oriented so that the noise is directed away from sensitive receptors. • All haul roads (for truck transport and other vehicles) within the boundary and outside will be sealed and maintained properly to avoid excessive noise levels from engine acceleration and deceleration. • Temporary noise barriers will be used to break the propagation of sound from the construction site. • The machinery equipped with latest vibration-reduction technology shall minimise the vibrations. • The effects of vibrations will be minimised by ensuring construction works taking place during daytime and weekdays. • Ambient noise levels will be monitored at regular intervals during construction phase of the project. • Temporary noise barriers will be used to break the sound propagation beyond the construction site. • Personal Protection Equipment (PPE) shall be provided to the workers who are exposed to high noisy areas.
3.	Land Environment	<ul style="list-style-type: none"> • The construction phase impacts shall be properly managed and minimized through appropriate mitigation measures. • The changes in land use pattern shall be as per project development plan. • The development shall be carried out in such a way that natural drainage shall not be disturbed. • Proper surface drainage system shall be provided which is connected to storm water network integrated with rainwater harvesting pits. • Due to cut and fill activity during site levelling, transportation of earth material to and from the site is reduced. • Proper disposal of construction waste shall be planned with temporary dump site near to the

		<p>project site.</p> <ul style="list-style-type: none"> • Construction material shall be sourced from government approved suppliers. • Vehicles deployed will conform to CPCB emission norms and have valid Pollution Under Control (PUC) certificates. • Truck carrying construction materials will be covered with tarpaulin covers to avoid fugitive suspensions. • Worker camps shall be provided with basic facilities like drinking water supply, canteen, power supply, sanitary facilities, and waste collection facilities. • Medical facilities including first aid will be available in the worker camps. • Regular health check-ups for the workers will be undertaken.
<p>4.</p>	<p>Water Environment</p>	<ul style="list-style-type: none"> • No wastewater shall be disposed directly on land or on existing surface water resources without appropriate treatment. • Multi layered plantation / Miyawaki plantation preferably native tree species shall be planted in 50 m buffer from creek. • Storm water drainage arrangement/network is proposed to ensure the adequate drainage system within the site. • Grading within the project site will be planned in such a way that there shall be negligible impacts on the existing natural drainage system/pattern. • The drainage system provided at the site will have separate collection streams to segregate the storm run-off from roads, open areas, material storage areas, vehicle wash water and other wastewater streams. • Suitable measures will also be taken to prevent the washing away of construction materials into the drainage system.
<p>5.</p>	<p>Solid Waste Management</p>	<ul style="list-style-type: none"> • The solid waste generated during site levelling/grading will be predominantly inert in nature, construction waste does not create chemical

		<p>or biochemical pollution.</p> <ul style="list-style-type: none"> • Most of the solid waste material will be used for filling/ levelling of low-laying areas. Remaining construction waste will be disposed as per Solid Waste Management Rules 2016 (as amended). • Separate bins will be provided for storing Garbage / wastes. The construction waste will be segregated and disposed off adequately. • Care shall also be taken that stagnant pools are not formed at the site during the construction phase. • Prohibit dumping of construction and/or domestic waste anywhere. Provide proper collection bins and create awareness to use the dust bins. • Excavated soil will be stockpiled in a corner of the site in bunded area to avoid run off with storm water. • Proper sanitation and drinking water facilities shall be provided for construction workers. Domestic solid wastes shall be properly segregated as biodegradable and non-biodegradable for collection and disposal to designated solid waste disposal site. • Hazardous materials such as lubricants, paints, compressed gases, and varnishes etc., will be stored as per the prescribed/approved safety norms. • Medical facilities including first aid will be available for attending injured workers.
<p>6.</p>	<p>Biological Environment</p>	<ul style="list-style-type: none"> • Preserving patches of native vegetation and incorporating them into the design of developments helps to reduce the impact. • Immediate replanting in areas where construction has been completed, initiate immediate replanting with native vegetation to stabilize soil and promote ecosystem recovery. • Avoid cutting tree roots, plan construction activities to avoid cutting into the root systems of mature trees, which could lead to their decline or death. • Clearing vegetation in phases as construction progresses helps to reduce large-scale habitat destruction and allows for better management of the

		<p>disturbed areas.</p> <ul style="list-style-type: none"> • Restrict the movement of heavy machinery to designated green belt development paths or use lightweight equipment to minimize soil compaction, allowing for better plant root growth. • Remove and store topsoil separately during excavation, so that it can be replaced during the post-construction phase for revegetation purposes. • Water sprinkling during construction material transportation. • Implementing erosion control measures, such as silt fences and retaining walls, can minimize soil loss and its impact on plant life. • Construction restrictions during night time. • Discharge of effluent into the water bodies during the construction and operation would not be allowed. • Prevent soil erosion by using mulch or planting ground cover vegetation.
7.	Marine Environment	<ul style="list-style-type: none"> • As a precautionary measure, the entire park is planned beyond 500m from HTL and outside CRZ area of the coast. • Proper management of waste generated during construction activities. • Care shall be taken to avoid spillages and wastewater seepage into the marine waters.
Operation phase		
8.	Air Environment	<ul style="list-style-type: none"> • Ambient air quality monitoring will be carried out regularly at selected locations in the predicted maximum impact zone in order to check and compare the predicted concentrations with the measured concentrations. • Provision of avenue plantation along the roads and greenbelt development along the layout boundary. • Provisions of adequate green buffers between facilities and utilities/common areas. • All the vehicles and other equipment will be periodically checked to ensure compliance to the

		<p>emission standards.</p> <ul style="list-style-type: none"> • Industries can reduce its carbon footprint by ensuring energy consumption is kept at the minimum operating level. • Use of low sulphur imported coal for boilers of cogeneration plant. • Implementation of Waste heat recovery systems. • Steam lines and traps should be checked for leaks periodically and repairs should be scheduled.
<p>9.</p>	<p>Noise Environment</p>	<ul style="list-style-type: none"> • The specifications for procuring major noise generating machines/equipment shall include built-in design requirements to have minimum noise levels meeting Occupational Safety and Health Association (OSHA) requirement. • Workers operating equipment which generates noise will be equipped with noise protective gear. • Workers experiencing prolonged noise levels of 70 – 80 dBA shall wear earplugs. • To reduce the impact of air and noise pollution and to provide a clean, healthy environment, a greenbelt area will be maintained within the project site and along the roadsides. • Implementing task rotation, optimizing work schedules, and ensuring access to hearing protection. • Acoustic silencers will be provided in equipment wherever necessary. • Acoustic design with soundproof glass panelling will be provided for critical operator cabins / control rooms of individual modules as well as central control facilities. • A robust preventive maintenance program shall undertake and vibration and noise monitoring of all the major noise generating equipment shall be carried out. Similar practices will be adopted during the post project scenario. • Transportation Management Plan will be prepared, and the transportation of construction materials will be planned in accordance with the plan.

		<ul style="list-style-type: none"> • Tree plantation at vehicle parking areas and along approach roads.
10.	Land Environment	<ul style="list-style-type: none"> • Waste minimization techniques will be adopted to minimize the generation of waste. • Good housekeeping and best practices of waste handling shall be adopted to eliminate/minimize the risks of soil contamination. • The hazardous wastes generated will be stored in temporary storage facility for a period of 90 days and there shall be transferred to nearby TSDF. • The wet waste from municipal solid waste shall be sent to organic waste treatment waste converter proposed within the project site. • Hazardous waste shall be transported to authorised recyclers listed by the APPCB. • The dry waste from municipal solid waste shall be segregated in sorting platform to collect all the recyclables like paper, plastic, metals rubber glass etc. • These recyclables will be baled and sold to the authorized vendors. The mix of non-recyclables and inert materials will be sent to the authorized scientific landfill facility for disposal.
11.	Water Environment	<ul style="list-style-type: none"> • The wastewater generated at Bulk Drug Park will be collected and treated in CETP. • For industries it is recommended to have their own treatment units upto inlet characteristics of CETP. • Treated wastewater shall be utilized with the park for industrial non-potable processes, toilet flushing, greenbelt etc. • 100% collection of wastewaters is ensured and no waste will be disposed to open drains or nearby water bodies. • Integrated storm water drainage systems proposed at the project site ensure to collect and store storm water runoff as well.
12.	Biological Environment	<ul style="list-style-type: none"> • On the periphery of the proposed activity native plantation shall be raised to improve the green cover

		<p>and act as barrier to reduce the impact of sound pollution. Native perennial shrubs and soil binders such as perennial grasses shall be planted.</p> <ul style="list-style-type: none"> • Towards the coast, all outdoor lighting, roadway lighting, wharf lighting, and lighting mounted will be of the minimum lamp wattage to achieve required safety within the lighted area especially during breeding season of birds, mammals and reptiles. • Underground cables are proposed for power supply in the proposed which will reduce the impact of bird collision. • Discharge of wastewater is not allowed into the water bodies. • Awareness will be given to workers about the importance and conservation of terrestrial ecology and biodiversity. • The dust pollution must be reduced by sprinkling of water on the roads used for vehicular movement for construction activity.
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xii. **Budgetary estimates for EMP implementation**

- Environmental Management - Capital Cost: INR. 695.70 Crores
- Environmental Management - Annual Recurring Cost: INR. 15.10 Crores.

xiii. No mangroves were identified in the creek as there is no exchange of fresh water.

4. **The Authority noted the following:**

- i. Clauses of CRZ notification related to the project are as follows:
 - a. Clause 3 (iv) (a): Required for setting up, construction or modernisation or expansion of foreshore facilities like ports, harbours, jetties, wharves, quays, slipways, bridges, sea link, **road on stilt**, and such as meant for defence and security purpose and for other facilities that are essential for activities permissible under the notification;
 - b. Clause 8 (I) (ii) (g): Construction of trans harbour sea links, **roads on stilts or pillars without affecting the tidal flow of water.**

- c. Clause 8 (III) (iii) (j): Construction of dispensaries, schools, public rain shelter, community toilets, **bridges, roads**, provision of facilities for water supply, drainage, sewerage, crematoria, cemeteries and electric substation which are required for the local inhabitants may be permitted on a case basis by CZMA.

5. The Authority opined that:

- i. Considering the presence of a backwater creek within the project site, it is essential that site-specific measurements of water quality, sediment quality, and biological parameters be carried out for the creek. These measurements will help assess its ecological sensitivity and ensure that project activities do not adversely impact the creek's hydrology or biodiversity. Regular monitoring of these parameters should form part of the environmental management plan.
- ii. The proponent should have a proper plan for the entire capacity of CETP (24.24 MLD) including various treatment systems though they are going to install ETP in phased manner.
- iii. The dependency on the freshwater may be reduced in the future, by installing seawater desalination plant as the project is near to the sea.
- iv. The entire length of the creek in the project area and till where it joins into the sea, should be monitored for physico-chemical and biological productivity.
- v. The marine baseline environmental survey, covering soil, noise, water, air quality, and flora-fauna components, was conducted during the summer season (March to May). However, such studies generally provide more representative and comprehensive results when carried out during the post-monsoon period (October to February), as environmental parameters stabilize and reflect the cumulative impacts of preceding seasonal variations. It is therefore recommended that the baseline survey to be supplemented during the post-monsoon season for more reliable assessment.
- vi. The project proponent clearly specifies the frequency of the environmental monitoring programme in the project plan. A bi-annual monitoring schedule, covering pre-monsoon and post-monsoon periods, is recommended as it effectively represents the major seasonal variations and provides a realistic assessment of environmental conditions.
- vii. No treated wastewater should be used for greenbelt and the park should

adopt ZLD system. There shall not be discharge of any type of wastewater into outside the park premises and surrounding water bodies under any circumstances.

- viii. The CETP and their member units of CETP shall comply with standards/ conditions/ responsibilities notified by the MoEF&CC, GoI, new Delhi vide Notification dated 09.09.2024.

6. After detailed discussions, the Authority has decided to communicate the recommendations of the proposal to the MoEF & CC, GoI, New Delhi with the following Specific and General conditions for its consideration:

PART A: Specific Conditions:

- i. *The proposed constructions shall conform to the norms prescribed in CRZ Notification issued by the Ministry of Environment and Forests, Government of India S. O. No. 19(E), dated 06-01-2011 and shall not affect the coastal ecology of the area.*
- ii. *No activity on ground shall be undertaken without obtaining Environment Clearance from the Ministry of Environment and Forests, Government of India as per S. O. No. 19(E), dated 06-01-2011.*
- iii. *Considering the presence of a backwater creek within the project site, it is essential that site-specific measurements of water quality, sediment quality, and biological parameters be carried out for the creek. These measurements will help assess its ecological sensitivity and ensure that project activities do not adversely impact the creek's hydrology or biodiversity. Regular monitoring of these parameters should form part of the environmental management plan.*
- iv. *The Project proponent shall implement proper plan for the entire capacity of CETP (24.24 MLD) including various treatment systems though they are going to install ETP in phased manner.*
- v. *The dependency on the freshwater shall be reduced in the future by installing seawater desalination plant as the project is near to the sea.*
- vi. *The project proponent shall monitor physico-chemical and biological productivity in the entire length of the creek in the project area and till*

- where it joins into the sea.*
- vii. *The marine baseline environmental survey, covering soil, noise, water, air quality, and flora-fauna components, was conducted during the summer season (March to May). However, such studies generally provide more representative and comprehensive results when carried out during the post-monsoon period (October to February), as environmental parameters stabilize and reflect the cumulative impacts of preceding seasonal variations. It is therefore recommended that the survey to be supplemented during the post-monsoon season for more reliable assessment.*
 - viii. *The project proponent shall conduct Half-yearly monitoring schedule, covering pre-monsoon and post-monsoon periods, is recommended as it effectively represents the major seasonal variations and provides a realistic assessment of environmental conditions.*
 - ix. *The treated wastewater shall not be used for development of greenbelt and on land application in the park. ZLD system shall be adopted. There shall not be discharge of any type of wastewater into outside the park premises and surrounding water bodies under any circumstances.*
 - x. *The CETP and their member units of CETP shall comply with standards/ conditions/ responsibilities notified by the MoEF&CC, GoI, new Delhi vide Notification dated 09.09.2024.*
 - xi. *There should be a continuous monitoring on this project. There should be a proper Environment and Civil management plan for future development.*
 - xii. *The applicant shall ensure that Continuous monitoring of all likely affected parameters including air/ water quality/ wastewater discharges are monitored and monthly report is to be submitted to the APPCB.*
 - xiii. *Priority to be given to the maintenance of storm water drains from the surrounding area to prevent possible flooding of the surrounding areas.*
 - xiv. *No solid waste shall be disposed in the Coastal Regulation Zone area. The solid waste shall be properly collected, segregated and disposed*

as per the provision of Solid Waste (Management and Handling) Rules, 2000 and amendment thereof.

- xv. *The proponent shall allocate enough budget for regular maintenance in all aspects.*
- xvi. *The proponent shall implement all the mitigation measures as mentioned in the EIA report.*
- xvii. *Groundwater shall not be tapped in the CRZ area.*
- xviii. *The Project Proponent shall submit the half -yearly compliance reports of CRZ Clearance duly audited by the accredited consultants on the degree of compliance by the project proponent during and after construction of the project.*
- xix. *The project proponent shall obtain all necessary clearances/ permission from the concerned authorities as applicable.*

PART B: General Conditions:

- (i) *The Clearance letter shall be displayed at the AP Pollution Control Board Regional Office, District Industries Centre and District Collector Office/ Mandal Revenue Office for 30 days.*
- (ii) *The funds earmarked for environmental protection measures shall be kept in separate account and shall not be diverted for other purpose. Year-wise expenditure shall be reported to the Andhra Pradesh Coastal Zone Management Authority (APCZMA) and AP Pollution Control Board Regional Office.*
- (iii) *All waste (liquid and solid) arising from the proposed development shall be disposed of as per the norms prescribed by State Pollution Control Board. There shall not be any disposal of untreated effluent, solid waste into the sea /coastal water bodies.*
- (iv) *Full co-operation shall be extended to the officials from the APCZMA, APPCB and Regional Office of MoEF&CC, during monitoring of implementation of environmental safeguards stipulated. It shall be*

ensured that documents/data sought pertinent is made available to the monitoring team. A complete set of all the documents submitted to APCZMA shall be forwarded to the AP Pollution Control Board Regional Office.

- (v) In the case of any change(s) in the scope of the project, the project would require a fresh appraisal by the APCZMA.*
- (vi) The APCZMA reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the CRZ clearance under the provisions of the Environmental (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.*
- (vii) All other statutory clearances shall be obtained, as applicable by project proponents from the respective competent authorities.*
- (viii) The project proponent should advertise in at least two local Newspapers widely circulated in the region, one of which shall be in the vernacular language informing that the project has been accorded CRZ Clearance and copies of clearance letters are available with the AP Pollution Control Board and may also be seen on the website of APCZMA. The advertisement should be made within seven days from the date of receipt of the Clearance letter and a copy of the same should be forwarded to the AP Pollution Control Board Regional Office.*
- (ix) This Clearance is subject to any order passed by any Hon'ble Courts, as may be applicable to this project.*
- (x) A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, ZillaParisad / Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions / representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the company by the proponent.*
- (xi) The proponent shall upload the status of compliance of the stipulated conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the AP Pollution Control Board Regional Office.*

- (xii) *The Project Proponent shall ensure that there is no destruction of mangroves, if any, during the construction as well as the operation phase of the project.*
- (xiii) *There shall be no dressing or alteration of the sand dunes and natural features, including landscape changes for beautification, recreation and other such purpose.*
- (xiv) *No permanent labour camp, machinery and material storage shall be allowed in CRZ area.*
- (xv) *Disposal of muck during construction phase should not create any adverse effect on the neighboring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.*
- (xvi) *Concealing factual data by the project proponent, any officer on behalf of the project proponent and consultants hired by the project proponent or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.*

7. In view of the above, recommendations of APCZMA for the proposal M/s. Andhra Pradesh Bulk Drug Infrastructure Corporation Limited in accordance with CRZ Notification, 2011 along with extract of minutes of the APCZMA meeting, are communicated to the MoEF&CC, GoI, New Delhi for taking further necessary action. The required documents are uploaded in the Parivesh Portal 2.0.

Yours faithfully,

Encl: As above.

S SRISARAVANAN,
I.F.S
Member Secretary
APPCB&APCZMA

Copy to:

1. The Collector & District Magistrate, Chairman DLC, Anakapalli District for information.
2. The Environmental Engineer (Regional Officer), APPCB, Regional Office: Visakhapatnam – i.e., Member Convener of DLC, Anakapalli District for information.
3. Andhra Pradesh Bulk Drug Infrastructure Corporation Limited (APBDICL) 10th Floor, APIIC Towers, Plot No-1, IT Park, Mangalagiri, Guntur, Andhra Pradesh -522503 Phone Number- +91-863-2381850. apmidcl@gmail.com, __chiefengineer3-ap@apiic.in, __sam@frics.in for information.



File No: 10/13/2025-IA.III
Government of India
Ministry of Environment, Forest and Climate
Change
IA Division



Date 13/01/2026



To,

S Mani Bhaskar
 AP Bulk Drug Infrastructure Corporation Limited
 10th floor, APIIC Towers, Plot No.1, IT Park, Mangalagiri, Guntur, Andhra Pradesh, GUNTUR,
 ANDHRA PRADESH, 522503
 s.manibhaskar@gov.in

Subject: Development of Andhra Pradesh Bulk Drug Park over an area of 514.27Ha(1270.80 Acres) near Nakkapalli, Anakapalli District, Andhra Pradesh by M/s Andhra Pradesh Bulk Drug Infrastructure Corporation Limited-Environmental and CRZ Clearance regarding.

Sir/Madam,

This is in reference to your application submitted to MoEF&CC vide proposal number IA/AP/INFRA1/557092/2025 dated 11/11/2025 for grant of prior Environmental and CRZ Clearance to the proposed project under the provision of the EIA Notification 2006 and CRZ Notification, 2011 as amended thereof.

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC25A3101AP5110130N
(ii) File No.	10/13/2025-IA.III
(iii) Clearance Type	Fresh Environmental and CRZ Clearance
(iv) Category	A
(v) Project/Activity Included Schedule No.	7(c) Industrial estates/ parks/ complexes/ areas, export processing Zones (EPZs), Special Economic Zones
(vi) Sector	INFRA-1
(vii) Name of Project	Andhra Pradesh Bulk Drug Park near Nakkapalli, Anakapalli District, Andhra Pradesh.
(viii) Name of Company/Organization	ap bulk drug infrastructure corporation limited
(ix) Location of Project (District, State)	ANAKAPALLI, ANDHRA PRADESH
(x) Issuing Authority	MoEF&CC

(xi) Applicability of General Conditions as per
EIA Notification, 2006 No

3. The proposal is for the 'Development of Andhra Pradesh Bulk Drug Park over an area of 514.27Ha(1270.80 Acres) near Nakkapalli, Anakapalli District, Andhra Pradesh by M/s Andhra Pradesh Bulk Drug Infrastructure Corporation Limited.

4. The project/activity is covered under the category 'A' of item 7(c) Industrial estates/ parks/complexes/areas, export processing Zones (EPZs), Special Economic Zones, of the schedule to the EIA Notification, 2006, and its subsequent amendments. Total cost of the project is Rs.1257.75 Crores.

5. Terms of References (TOR): The ToR proposal was considered in the 399th meeting of the Expert Appraisal Committee (EAC) held on 21st-22nd April, 2025. The Committee recommended the proposal for grant of ToR. Ministry granted the Terms of Reference (ToR) vide letter No. 10/13/2025-IA.III dated 04/05/2025.

6. Details of public hearing: Public hearing was conducted on 20.06.2025 at Anakapalli district, The details of the public hearing as follows.

S.No	Date	Detail of Paper advertisement	Venue and Location	Presided by
1.	20/06/2025	Advertisement was published in Indian Express, Visakhapatnam on 06/07/2025	Village Nakkapalle(CT), Nakkapalle, District Anakapalli, Andhra Pradesh.	Revenue Divisional Officer

7. Land Use/Cover: Land use /Land breakup of the proposed project site:

S. No.	Land use (Zones)	Area in acres	Percentage (%)
1.	Industrial plots/Area	856.5	67.4
2.	Roads	151.41	11.9
3.	Parking	18.18	1.4
4.	Amenities	10.84	0.9
5.	Warehouse	3.37	0.3
6.	Green Belt	184.48	14.5
7.	Water Body	0.3	0.02
8.	Intertidal area	0.31	0.02
9.	Utility	45.41	3.6
Total		1270.8	100.0

8. List of industries to be housed with the proposed project site

S. No	Details	Production Capacities	Categorization of Industry as per EIA Notification, 2006	Categorization as per CPCB	CPCB - Pollution Potential
1	Industrial plots for Active Pharma Ingredients (APIS) /Drug	Total production capacity anticipated is approximately 1,36,500 TPA. Red	Category B if located in a notified industrial area/	Red and Orange	W11, W13, Group A1B,

	Intermediates (DIs)/ Key Starting Materials (KSMs) (Fermentation and Chemical Synthesis)	category industries shall be developed within this industrial plots.	estate		Group A2F1 and HW1
2	Formulations etc.	Total production capacity anticipated is approximately 3,65,000 TPA. Orange category industries shall be developed within this industrial plots.	Not applicable	Orange Category	

9. Terrain and Topography: Anakapalli district is an undulated terrain having mainly structural ridges and valleys parallel to the coastal region. The north and western part is dominated by isolated hilly terrains with a ridge and valley topography and in the east the district is bounded by the Bay of Bengal.

10. Details of water bodies, impact on drainage: A saltwater lake is located adjacent to the proposed project site, and a backwater/creek passes through the area. A green buffer of 50 m width is proposed along the water body. By maintaining this buffer and providing an adequate drainage system around the creek/backwater, no disturbance to the water body is envisaged.

11. Water Requirements: For Construction Phase: The total water requirement is estimated to be around 1 MLD. During operation Total water demand for the proposed bulk drug park is estimated at ~44.96 MLD but considering the reuse of ~20.59 MLD of treated wastewater from the CETP, the net freshwater demand is ~24.37 MLD. Water demand will be met through Yeleru Left Main Canal located at a distance of ~35.6 km north of the site.

12. Details of Tree Cutting and Green Belt Development: The existing green cover will be retained and designated as the greenbelt area. Tree cutting is envisaged as per the project development plan. Tree loss is anticipated only in the plotted land sections where developmental activities are planned. The proposed project envisages the cutting of 12000 trees (70 Ha). About 700 trees are proposed for transplantation. However, an area of 184.48 ac. (74.65 ha) is earmarked for green areas and greenbelt development apart from green belt within the Industrial area and other areas, while 1,86,625 numbers of trees are proposed to be planted in AP Bulk Drug Park.

13. Diversion of forestland: There is no forestland involved in the project. The project is not located within 10 Km of Protected Areas (PA), including National Parks, Sanctuaries, and Tiger Reserves, etc. The project is also not located within the Eco-Sensitive Zone (ESZ) or Eco-Sensitive Area (ESA) notified by the MoEF&CC. However, there are three listed Schedule I species found in study area namely Shikra (*Accipiter badius*), Indian Peafowl (*Pavo cristatus*), and Brahminy Kite (*Haliastur indus*). Conservation plan has been prepared for the schedule 1 species with the budget of INR.42,50,000/- are allocated for 5 years.

14. CRZ Area Details: Physical demarcation of the High Tide Line (HTL) and Low Tide Line (LTL), and delineation of the Coastal Regulation Zone (CRZ) boundaries were carried out by the Council of Scientific & Industrial Research (CSIR)–National Institute of Oceanography (NIO), Regional Centre, Visakhapatnam. The proposed project site does not include any environmentally sensitive areas such as National Parks, Marine Parks, Wildlife Sanctuaries, notified wildlife habitats, or corals/coral reefs. However, internal connecting roads of the project pass through a backwater creek. The project attracts

provisions of CRZ Notification, 2011. The details of the project site in CRZ area is as follows:

CRZ Classification	Length of the Road(m)	Area of the Road(Sq.m)
CRZ IB	79.96	2726.02
CRZ III (NDZ)	257.55	7047.28
CRZ IV B	53.94	1515.97

Andhra Pradesh Coastal Zone Management Authority (APCZMA) has recommended the proposal vide Letter No.677/CRZ/Proj/2025 dated 06-11-2025. The project developmental activities such as roads, utilities which are permissible as per CRZ notification, 2011, shall be developed in the CRZ area. Further, all the major CRZ areas and creeks are excluded from the project area. In addition, habitation on the northern side of the project area and the water body has also been excluded. The project area is now divided in three parcels linked with the connecting roads, which will be on stilts in CRZ areas.

15. Waste Management: The estimated municipal solid waste generation is 6.6 tons per day. The industrial solid waste generation is about 164 tons per day. The amount of MSW generated at the BDP is estimated to be about 6.61 TPD, out of which 60% is biodegradable (3.97 TPD), 25% is Recyclable/Reuse (1.65 TPD), and 15% will be Inert waste (0.99 TPD). The MSW generated is proposed to be segregated at source between dry waste and wet waste for effective implementation of the management. Non-biodegradable waste in the form of recyclables and non-recyclables (reusable, inorganic, inert) will be routed to the recycling process units. Non-recyclable waste with high calorific value can be used as refuse-derived fuel in waste-to-energy plants or similar purposes, and inert material will sent to MSW landfills. Composting is proposed for the processing of the biodegradable waste. 1449.05 TPA Bio-degradable Municipal Solid Waste generated shall be disposed of through composting. 602.25 TPA recyclable and reusable Municipal Solid Waste shall be disposed of through APPCB authorized recyclers/ vendors, 15 TPA E-waste, and 25 TPA Battery waste shall be disposed of through APPCB authorized recyclers/ vendors. 59860 TPA Hazardous Industrial Waste shall be disposed of at the nearest CHWTSDF site, i.e., Jawaharlal Nehru Pharma City (JNPC, Parawada), and 361.35 TPA Inert Waste shall be sent to MSW landfills for disposal. Wastewater: The estimated industrial wastewater to be generated is ~23.56 MLD. The estimated capacity of the proposed CETP is 24.24 MLD to treat industrial effluent and sewage generated. Treated wastewater will be reused within the bulk drug park. CETP shall be developed on a modular basis. The estimated sewage/ domestic wastewater to be generated from the bulk drug park is ~0.67 MLD. The domestic and industrial wastewater generated will be combinedly treated in the proposed CETP.

16. Details of Rainwater Harvesting: A rainwater harvesting recharge pit of 1,000 m³ capacity is proposed within the project area. The rainwater collection and conveyance system shall comprise roadside drains and outlet drains designed to efficiently collect stormwater runoff. The drainage system for all newly proposed developments shall be independent of the existing drainage network, so as to avoid additional hydraulic loading on the existing system. In addition, rooftop rainwater harvesting systems shall be implemented across all buildings within the proposed Bulk Drug Park. The collected rooftop runoff shall be directed to recharge structures or storage facilities after appropriate filtration. Further, APBDICL shall implement a stormwater storage tank/pond system for collection and temporary storage of stormwater and rainwater, enabling controlled reuse and groundwater recharge while preventing uncontrolled discharge.

17. Energy conservation measures with estimated savings: It is proposed to illuminate the area with Solar Power LED Lights with a facility of change over to APSPDCL power in case of inadequate solar energy. For the Internal area, 120 W streetlights at 30m interval for achieving 30lux as per IS1944, double arm for wider RoWs and single arm for narrower RoWs are proposed.

18. Land acquisition and R&R issues involved: Out of 1270.80Acres, 254.16 Acres (20%) of Government land and 70 acres (5.5%) of Private land have been acquired. The remaining land is under acquisition. As

per G.O. MS.No.124 dated 14.07.2025 released by Industries & Commerce(infra) Department, APIIC is in process of land acquisition and requisition has been filed to revenue department vide Lr.No.1/SP/DZM(AM)/APIIC/Anakapalli Zone/Nakkapalli/2024 dated 22.01.2025. No R&R is envisaged in the proposed development.

19. Employment opportunity: The project is expected to generate approximately 42500 jobs (direct jobs-17000 & indirect jobs -25500).

20. Benefits of the project: Enhanced infrastructure facilities and opportunities for regional development. Employment benefits (Direct -17000 & Indirect: 25500. Enhancement in Regional Economy and Socio-Economic Conditions of the People.

21. The Committee observed that PP requested to the Committee to invoke the Specific Condition (SC) of the EIA notification, 2006 as amended which reads 'If any Industrial Estate/Complex/Export processing Zones /Special Economic Zones/Biotech Parks/Leather Complex with homogeneous type of industries such as Items 4(d), 4(f), 5(e), 5(f), or those Industrial estates with pre -defined set of activities (not necessarily homogeneous, obtains prior environmental clearance, individual industries including proposed industrial housing within such estates /complexes will not be required to take prior environmental clearance, so long as the Terms and Conditions for the industrial estate/complex are complied with (Such estates/complexes must have a clearly identified management with the legal responsibility of ensuring adherence to the Terms and Conditions of prior environmental clearance, who may be held responsible for violation of the same throughout the life of the complex/estate).'

22. APPIIC agreed to take responsibility of industrial estate and individual industries for complying with all the terms and conditions as mentioned in the clearance and requested an exemption for the individual project/activity to take individual EC's.

23. The Committee informed that as per the Ministry's OM dated 25th November, 2025 M/s Andhra Pradesh Bulk Drug Infrastructure Corporation Limited to be legally responsible for enforcement of EC conditions for the industrial estate/complex.

24. Details of Court: There is no court case involved in the project.

25. The EAC based on the information submitted and clarifications provided by the project proponent and detailed discussions held on all the issues during 426th meeting during 9th December 2025 and **recommended** the project for grant of environmental and CRZ clearance with stipulated specific conditions along with other Standard EC Conditions.

26. The Ministry of Environment, Forest and Climate Change has considered the proposal based on the recommendations of the Expert Appraisal Committee (Infrastructure, CRZ and other Miscellaneous projects) and hereby decided to grant Environmental and CRZ Clearance for 'Development of Andhra Pradesh Bulk Drug Park over an area of 514.27Ha(1270.80 Acres) near Nakkapalli, Anakapalli District, Andhra Pradesh by M/s Andhra Pradesh Bulk Drug Infrastructure Corporation Limited' under Department of Industries, Government of Himachal Pradesh' under the EIA Notification, 2006 and CRZ notification, 2011 as amended, subject to strict compliance of the following specific conditions, in addition to all standard conditions applicable for such projects.

27. This issues with the approval of the Competent Authority.

Copy To

1. The Special Chief Secretary, Environment, Forest, Science and Technology Department, 4th Block, Ground Floor, Room No. 268, A.P Secretariat Office, Velagapudi-522 503, Andhra Pradesh.
2. The Principal Chief Conservator of Forests (Head of Forest Force), Aranya Bhavan, K.M. Munshi Road, Nagarampalem, Guntur-522 004, Andhra Pradesh.
3. The Deputy Director General of Forests (Central), Ministry of Environment, Forest and Climate Change (MoEF&CC), Integrated Regional Office Vijayawada, Green House Complex, Gopalareddy Road, Vijayawada-520 010, Andhra Pradesh.
4. The Chairman, Central Pollution Control Board, Parivesh Bhawan, CBD-cum-Office Complex, East Arjun Nagar, Delhi-110 032.
5. The Member Secretary, Andhra Pradesh Pollution Control Board, Chalamalavaii Street, Kasturibaipet, Vijayawada-520 010, Andhra Pradesh.
6. Compliance and Monitoring Division, Ministry of Environment, Forest and Climate Change (MoEF&CC), Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110 003.
7. Parivesh Portal.
8. Guard File/ Monitoring File/ Record File.

Annexure 1

Specific EC Conditions for (Industrial Estates/ Parks/ Complexes/ Areas, Export Processing Zones (Epzs), Special Economic Zones)

1. Specific Conditions

S. No	EC Conditions
1.1	The committee opine that all major CRZ areas, creeks, water bodies, and existing habitations have been excluded from the project area and shall remain undisturbed throughout the construction and operational phases. The project area, divided into three separate parcels, shall be interconnected only through connecting roads on stilts within CRZ areas, strictly limited.
1.2	The Project Proponent (PP) shall ensure that no permanent structures, reclamation, obstruction, or alteration of natural tidal flow occurs within the CRZ areas, creeks, or rivers. The PP shall further ensure that no creeks or rivers are blocked, diverted, or altered due to any project-related activity, and that the free and uninterrupted flow of water is maintained at all times during both the construction and operational phases.
1.3	Construction activity shall be carried out strictly according to the provisions of the CRZ Notification, 2011.
1.4	There should not be any groundwater extraction in the CRZ areas.
1.5	The hillock located to the northwest of the project boundary has been excluded from the project

S. No	EC Conditions
	area. The Project Proponent (PP) shall ensure that the hillock is maintained in its natural state, and the existing vegetation on the hilltop shall remain undisturbed throughout the construction and operational phases. And Plan shall also be made for enrichment of existing vegetation preferably in consultation with the state forest department.
1.6	All the recommendations and conditions specified by the Andhra Pradesh Coastal Zone Management Authority (APCZMA) vide letter No. 677/CRZ/Proj/2025 dated 06-11-2025 shall be complied with.
1.7	PP shall prepare a plan to improve the Creeks and saltwater lake located adjacent to the proposed project site with the nationally reputed institute which should inter alia include greening of the area around the creek and water bodies The plan should be submitted to the IRO of MoEFCC along with its First 6 monthly compliance report and progress of implementation of this plan shall be submitted in subsequent 6 monthly compliance report.
1.8	Periodical assessment on the status of the water quality of the creek, soil characteristics, etc., should be done by engaging reputed agencies having expertise in the field and status report should be incorporated in six monthly compliance reports.
1.9	The PP shall construct a garland drain, with catch pits of appropriate capacity at an appropriate distance, all around the industrial estate and also around the water bodies falling within the project boundary to prevent runoff of any contaminants/ waste into the nearby water bodies. The garland drains shall be designed such that the runoff within the boundary of the industrial area is collected in the garland drains, which shall be treated appropriately, and conform to CPCB standards.
1.10	Garland drains shall be lined (RCC/HDPE) to prevent seepage and groundwater contamination. Storm water drains shall be completely segregated from industrial effluent and sewage lines. No recharge pits or percolation structures shall be provided directly from garland drains.
1.11	No sewage or untreated effluent water would be discharged through stormwater drains, drainage systems or the river is permitted throughout the duration of the project. The project developer (PP) must implement measures to monitor and ensure compliance with these conditions to prevent any significant flooding in areas adjacent to the project site.
1.12	Rainwater harvesting for roof run-off, as the plan submitted shall be implemented. Before recharging the surface runoff, pre-treatment must be done to remove suspended matter, oil, and grease. The borewell for rainwater recharging shall be kept at least 4 m above the highest ground water table.
1.13	The quantity of fresh water usage, water recycling, and rainwater harvesting shall be measured and

S. No	EC Conditions
	recorded to monitor the water balance as projected by the project proponent. The record shall be submitted to the Regional Office, MoEF&CC along with six-monthly Monitoring reports.
1.14	Soil and groundwater samples will be tested to ascertain that there is no threat to groundwater quality by the leaching of heavy metals and other toxic contaminants. Frequent monitoring of groundwater and surface water will be done to ensure that the quality of water is being maintained within the norms the report of the same shall be submitted to the concerned IRO, MoEF&CC along with the six-monthly EC & CRZ compliance report.
1.15	Detailed Biodiversity assessment and conservation/mitigation plan be developed by a reputed institute or by a team of experts of national repute. The recommendations of the biodiversity conservation plan shall be implemented in true spirit in consultation with the state forest department. If any specific mitigation measures are recommended by the Forest Department the same shall be incorporated in the Plan. The biodiversity assessment and conservation/mitigation plan shall be submitted to the Concern IRO, MoEF&CC within 6 months along with the first 6-monthly EC compliance report and compliance of implementation of this plan shall be submitted in subsequent 6 monthly compliance reports.
1.16	The project proponent shall comply with the Ministry's OM no. IA-Z-11/4/2025-IA-II(IND-I) dated 25 th November, 2025.
1.17	(a) As per the Ministry's OM dated 25 th November, 2025 M/s Andhra Pradesh Bulk Drug Infrastructure Corporation Limited to be legally responsible for enforcement of EC conditions for the industrial estate/complex.
1.18	(b) Common environmental pollution control, prevention and abatement infrastructure to comply with the prescribed regulations. The facilities like Common Effluent Treatment Plant (CETP), Common Biomedical Waste Treatment Facility (CBWTF) Treatment, Storage and Disposal Facility (TSDF), Municipal Solid Waste (MSW) Management Facility etc. shall comply with the rules and regulations as prescribed by CPCB/Ministry from time to time as mentioned in the OM dated 25 th November, 2025.
1.19	(c) The responsibility for the establishment, operation, and maintenance of all the common environmental infrastructure and facilities like CETP, STP, Green belt, TSDF, CBWTF etc. shall rest with the Project Proponent of the Industrial Estate/Complex as per the OM dated 25 th November, 2025.
1.20	(d) The Industrial Estate/Complex shall adhere to the timeline committed for the construction and final commissioning of the common environmental pollution control, prevention and abatement infrastructure as per the OM dated 25 th November, 2025.
1.21	(e) M/s Andhra Pradesh Bulk Drug Infrastructure Corporation Limited to be legally responsible for enforcement of EC condition for the Industrial Estate/Complex: As already mentioned in the Specific Condition to the EIA Notification, 2006, as amended, the project proponent shall furnish information about the organizational structure for management of the Industrial Estate/Complex,

S. No	EC Conditions
	proposed to be put in place, which shall be legally responsible for ensuring adherence to the Terms and Conditions of prior environmental clearance and responsible for their violation throughout the life of the Estate/Complex.
1.22	(f) Project proponent of the Individual Project or Activity to be legally responsible for compliance of the environmental safeguards in respect of their Project or Activity. The project proponent for individual projects or activities which are established within the Industrial Estate/Complex shall be responsible for ensuring compliance of the environmental safeguards issued by the Ministry vide Office Memorandum (OM) dated 9th August, 2018 and OM dated 9th June, 2015, as applicable, as well as those prescribed by the State Pollution Control Board (SPCB) while granting Consent to Establish (CTE) and/or Consent to Operate (CTO).
1.23	During the EAC meeting, the Project Proponent (PP) revised the EMP budgetary estimates, increasing the capital cost from 695.70 crore to 700.72 crore. The PP shall implement the revised EMP budget, particularly for solid waste management and green belt development, strictly as per the submissions made to the Committee.
1.24	All liquid waste arising from the proposed development will be disposed of as per the norms prescribed by the Central/State Pollution Control Board. There shall not be any disposal of untreated effluent into the sea/coastal water bodies. It shall be ensured that the wastewater generated is treated in the STP as committed by the project proponent. The treated wastewater shall be reused for landscaping, flushing within the development. The project proponent should also make alternate arrangements for situations arising due to malfunctioning of STP. There shall be regular monitoring of standard parameters of the effluent discharge from STP under intimation to the SPCB.
1.25	The cutting of trees shall be kept to the bare minimum, and the Project Proponent (PP) shall obtain prior permission from the competent authority for any tree felling, as applicable. The industrial plots shall be planned and developed in a manner that avoids cutting of old, large, or heritage trees, if any, within the project area. As committed by the PP wherever feasible, trees shall be translocated and replanted at suitable locations within or outside the project area, in consultation with the concerned authority.
1.26	Project Proponent shall strive to enhance the Green Belt under the campaign "एक_पेड़_मल्ल_के_नाम" and the details of the trees planted would be uploaded on the portal https://merilife.nic.in .
1.27	Construction spoils, including bituminous material and other hazardous materials, must not be allowed to contaminate watercourses and the dump sites for such material must be secured so that they should not leach into the groundwater.
1.28	Vehicles hired for bringing construction material to the site should be, in good condition and should have a pollution check certificate and should conform to applicable air and noise emission standards, and should be operated only during non-peak hours.

S. No	EC Conditions
1.29	The Project Proponent (PP) shall implement and maintain a Zero Liquid Discharge (ZLD) system for the project. No treated or untreated liquid effluent shall be discharged outside the project premises or into any stormwater drain, water body, creek, or CRZ area.
1.30	The ZLD system shall be operational prior to commissioning of the project and shall include adequate treatment, recycling, and reuse facilities. The PP shall maintain continuous records of effluent generation, treatment, reuse, and disposal of solids/brine, and shall submit along with six monthly EC compliance reports to the concerned IRO, MoEF&CC.
1.31	The Project Proponent (PP) shall ensure that proper safety protocols for the storage, handling, and transportation of hazardous chemicals, including chlorine and hydrogen (H ₂), are in place and implemented at all times. The PP shall prepare and submit Standard Operating Procedures (SOPs), on-site and off-site emergency response plans, and detailed safety measures in accordance with applicable statutory requirements.
1.32	The PP shall also maintain and submit records of training programmes/workshops conducted for workers involved in the storage, handling, and transportation of these chemicals. Regular mock drills and safety audits shall be carried out, and compliance with safety and environmental standards shall be ensured during both the construction and operational phases.
1.33	Sewage shall be treated in the STP with tertiary treatment i.e. Ultra Filtration. The treated effluent from STP shall be recycled/reused for flushing and landscaping.
1.34	Ambient air quality monitoring stations should be established in the downward direction as well as where maximum ground level concentration of PM10, PM2.5, SO ₂ , and NO _x are anticipated in consultation with SPCB within and outside the industrial estate area at least at four locations (one within and three outside the port area at an angle of 120° each), covering upwind and downwind directions. An appropriate Air Pollution Control (APC) system shall be provided for all the dust generating points including fugitive dust from all vulnerable sources, so as to comply with prescribed fugitive emission standards. Data on ambient air quality and emission shall be regularly submitted to the IRO, MoEF&CC along with the six-monthly EC & CRZ compliance report.
1.35	Installation of Ambient Air Quality data shall display unit for public display.
1.36	PP shall utilize renewable energy preferably solar power and submit a commitment to meet at least 20% of the total energy requirement of the proposed project through solar power. The total renewable energy and solar power plan shall be submitted to the IRO of the Ministry in its first six monthly compliance report and the progress of implementation of this plan be submitted in the subsequent 6 monthly compliance reports.

S. No	EC Conditions
1.37	Red category industrial units to be avoided near residential areas, habitations and water bodies. A distance of approximately 500 meters shall be maintained for the establishment of the red category industry from the residential area and canals.
1.38	In view of the extensive use of chemicals and catalysts of dual-use potential within the bulk drug, synthetic chemicals, Formulations, API and intermediates sectors, the PP shall make suitable provisions for regular training and awareness programmes on chemical safety and security. These programmes shall address risks arising from potential misuse by internal or external adversaries and shall cover all stakeholders, industry, academia and communities. The programmes shall be conducted in association with reputed NGO-Darpan registered NGOs or recognised academic institutes of eminence and shall be incorporated into the EMP with adequate budgetary allocation to minimise security vulnerabilities and strengthen preparedness.
1.39	All the recommendations of the EMP shall be complied with in letter and spirit. All the mitigation measures submitted in the EIA report shall be prepared in a matrix format and the compliance for each mitigation plan shall be submitted to RO, MoEF&CC along with a half yearly compliance report.
1.40	The Project Proponent (PP) shall ensure that no project-related activity restricts or obstructs community access. Designated pathways or suitable alternative routes shall be provided, wherever required, to ensure that public movement and traditional usage of the area are not adversely affected.
1.41	A Greenbelt of 50m width along major canals/stream and 15m width along project boundary shall be developed. Green belt development plan/ afforestation plan as amended shall be executed under the supervision of the Forest Department.
1.42	Construction spoils, including bituminous material and other hazardous materials, must not be allowed to contaminate watercourses and the dump sites for such material must be secured so that they should not leach into the groundwater.
1.43	Vehicles hired for bringing construction material to the site should be, in good condition and should have a pollution check certificate and should conform to applicable air and noise emission standards, and should be operated only during non- peak hours.
1.44	Any hazardous waste generated during the development/ construction phase, should be disposed of as per applicable rules and norms with necessary approvals of the Andhra Pradesh State Pollution Control Board.
1.45	

S. No	EC Conditions
	Ambient air quality monitoring stations should be established in the downward direction as well as where maximum ground level concentration of PM10, PM2.5, SO2, and NOx are anticipated in consultation with SPCB within and outside the industrial estate area at least at four locations (one within and three outside the port area at an angle of 120° each), covering upwind and downwind directions. An appropriate Air Pollution Control (APC) system shall be provided for all the dust generating points including fugitive dust from all vulnerable sources, so as to comply with prescribed fugitive emission standards. Data on ambient air quality and emission shall be regularly submitted to the IRO, MoEF&CC along with the six-monthly EC & CRZ compliance report.
1.46	Installation of Ambient Air Quality data shall display unit for public display.
1.47	The PP shall attempt to meet up at least 5% of the total project energy requirement from renewable energy like solar energy/ hybrid solar-wind energy and accordingly the plan shall be submitted to the IRO of the Ministry in its first six monthly compliance report and the progress of implementation of this plan be submitted in the subsequent 6 monthly compliance reports. Apart from this Industrial Estate shall ensure that individual industries utilize at least 10% of their total power requirement through renewable energy like solar etc.
1.48	Roofs should meet the prescriptive requirements as per the Energy Conservation Building Code by using appropriate thermal insulation material to fulfill requirements.
1.49	The PP shall implement the revised EMP budget, particularly for solid waste management and green belt development, strictly as per the submissions made to the Committee. All the recommendations of the EMP shall be complied with in letter and spirit. All the mitigation measures submitted in the EIA report shall be prepared in matrix format and the compliance for each mitigation plan shall be submitted to RO, MoEF&CC along with a half yearly compliance report.
1.50	As per the Ministry's Office Memorandum F.No.22-65/2017-IA.III dated 30 th September, 2020, the project proponent shall abide by all the commitments made by them to address the concerns raised during the public consultation. The project proponent shall initiate the activities proposed by them, based on the commitment made in the public hearing, and incorporate in the Environmental Management Plan and submit to the Ministry along with 6 monthly compliance report.
1.51	All other activities including pollution control, environmental protection and conservation, R&R, wildlife and forest conservation/protection measures including the NPV, Compensatory Afforestation etc., either proposed by the project proponent based on the social impact assessment and R&R action plan carried out during the preparation of EIA report or prescribed by EAC, shall also be implemented and become part of EMP.
1.52	The green belt shall be developed as per the OM dated 29 th October, 2025.

Standard EC Conditions for (Industrial estates/ parks/ complexes/ areas, export processing Zones (EPZs), Special Economic Zones)

1. Statutory Compliance

S. No	EC Conditions
1.1	The project proponent shall prepare a Site-Specific Conservation Plan & Wildlife Management Plan and approved by the Chief Wildlife Warden. The recommendations of the approved Site-Specific Conservation Plan / Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report (incase of the presence of schedule-I species in the study area).
1.2	The project proponent shall obtain the necessary permission from the Central Ground Water Authority, in case of drawl of ground water / from the competent authority concerned in case of drawl of surface water required for the project.
1.3	All excavation related dewatering shall be as duly authorized by the CGWA. A NOC from the CGWA shall be obtained for all dewatering and ground water abstraction
1.4	A certificate of adequacy of available power from the agency supplying power to the project along with the load allowed for the project should be obtained.
1.5	All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Coast Guard, Civil Aviation Department shall be obtained, as applicable by project proponents from the respective competent authorities.

2. Air Quality Monitoring And Preservation

S. No	EC Conditions
2.1	The project proponent shall install system to carryout Ambient Air Quality monitoring for common/criterion parameters relevant to the main pollutants released (e.g. PM10 and PM2.5 in reference to PM emission, and SO2 and NOx in reference to SO2 and NOx emissions) within and outside the project area at least at four locations (one within and three outside the project area at an angle of 120°each), covering upwind and downwind directions.
2.2	Appropriate Air Pollution Control (APC) system shall be provided for all the dust generating points including fugitive dust from all vulnerable sources, so as to comply prescribed emission standards.
2.3	Dust collectors shall be deployed in all areas where surface cleaning and painting operations are to be carried out, supplemented by stacks for effective dispersion.
2.4	Diesel power generating sets proposed as source of backup power should be of enclosed type and conform to rules made under the Environment (Protection) Act, 1986. The height of stack of DG sets should be equal to the height needed for the combined capacity of all proposed DG sets. Use of low sulphur diesel. The location of the DG sets may be decided with in consultation with State Pollution Control Board.
2.5	A detailed traffic management and traffic decongestion plan shall be drawn up to ensure that the current level of service of the roads within a 05 kms radius of the project is maintained and improved upon after the implementation of the project. This plan should be based on cumulative

S. No	EC Conditions
	impact of all development and increased habitation being carried out or proposed to be carried out by the project or other agencies in this 05 Kms radius of the site in different scenarios of space and time and the traffic management plan shall be duly validated and certified by the State Urban Development department and the P.W.D./ competent authority for road augmentation and shall also have their consent to the implementation of components of the plan which involve the participation of these departments.

3. Water Quality Monitoring And Preservation

S. No	EC Conditions
3.1	Total fresh water use shall not exceed the proposed requirement as provided in the project details. Prior permission from competent authority shall be obtained for use of fresh water.
3.2	Sewage Treatment Plant shall be provided to treat the wastewater generated from the project. Treated water shall be reused for horticulture, flushing, backwash, HVAC purposes and dust suppression.
3.3	A certificate from the competent authority for discharging treated effluent/ untreated effluents into the Public sewer/ disposal/drainage systems along with the final disposal point should be obtained.
3.4	No diversion of the natural course of the river shall be made without prior permission from the Ministry of Water resources.

4. Noise Monitoring And Prevention

S. No	EC Conditions
4.1	Noise level survey shall be carried as per the prescribed guidelines and report in this regard shall be submitted to Regional Officer of the Ministry as a part of six-monthly compliance report.
4.2	Noise from vehicles, power machinery and equipment on-site should not exceed the prescribed limit. Equipment should be regularly serviced. Attention should also be given to muffler maintenance and enclosure of noisy equipments.
4.3	Acoustic enclosures for DG sets, noise barriers for ground-run bays, ear plugs for operating personnel shall be implemented as mitigation measures for noise impact due to ground sources.
4.4	The ambient noise levels should conform to the standards prescribed under E(P)A Rules, 1986 viz. 75 dB(A) during day time and 70 dB(A) during night time.

5. Energy Conservation Measures

S. No	EC Conditions
5.1	Provide solar power generation on roof tops of buildings, for solar light system for all common areas, street lights, parking around project area and maintain the same regularly;

S. No	EC Conditions
5.2	Provide LED lights in their offices and project areas.

6. Waste Management

S. No	EC Conditions
6.1	Necessary arrangements for the treatment of the effluents and solid wastes must be made and it must be ensured that they conform to the standards laid down by the competent authorities including the Central or State Pollution Control Board and under the Environment (Protection) Act, 1986.
6.2	The solid wastes shall be managed and disposed as per the norms of the Solid Waste Management Rules, 2016.
6.3	Any wastes from construction and demolition activities related thereto shall be managed so as to strictly conform to the Construction and Demolition Waste Management Rules, 2016.
6.4	A certificate from the competent authority handling municipal solid wastes should be obtained, indicating the existing civic capacities of handling and their adequacy to cater to the M.S.W. generated from project.
6.5	Used CFLs and TFLs should be properly collected and disposed off/sent for recycling as per the prevailing guidelines/ rules of the regulatory authority to avoid mercury contamination.

7. Green Belt

S. No	EC Conditions
7.1	The Industrial Areas are directed to accordingly allocate the area, to be developed as green cover, to respective individual industrial units so as to achieve the above mentioned condition.
7.2	The individual industrial unit, at the time of obtaining EC, shall bring a letter from the Industrial Area, specifying the area allocated to them to be developed as green cover, as a part of obligation from the Industrial Area.
7.3	Wherever possible, plantations around the periphery of the Industrial Area, in the downwind direction and along the road sides shall be provided for containment of pollution and for formation of a screen between the industrial area and the outer civil area. The choice of plants should include shrubs of height 1 to 1.5 m and tree of 3 to 5 m height. The intermixing of trees and shrubs should be such that the foliage area density in vertical is almost uniform.
7.4	The parameters like selection of plant species, procedure for plantation, density of tree plantation etc shall be as per the CPCB guidelines.

8. Public Hearing And Human Health Issues

S. No	EC Conditions
8.1	Workers shall be strictly enforced to wear personal protective equipments like dust mask, ear muffs or ear plugs, whenever and wherever necessary/ required. Special visco-elastic gloves will be used by labour exposed to hazards from vibration.
8.2	Safety training shall be given to all workers specific to their work area and every worker and employee will be engaged in fire hazard awareness training and mock drills which will be conducted regularly. All standard safety and occupational hazard measures shall be implemented and monitored by the concerned officials to prevent the occurrence of untoward incidents/ accidents.
8.3	Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.
8.4	Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
8.5	Occupational health surveillance of the workers shall be done on a regular basis.

9. Environment Responsibility

S. No	EC Conditions
9.1	The company shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest /wildlife norms/ conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.
9.2	A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly report to the head of the organization.
9.3	Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report.
9.4	Self environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.

10. Miscellaneous

S. No	EC Conditions
10.1	The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponent's website permanently.
10.2	The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
10.3	The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
10.4	The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.
10.5	The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
10.6	The criteria pollutant levels namely; PM2.5, PM10, SO2, NOx (ambient levels) or critical sectoral parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.
10.7	The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.
10.8	The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.
10.9	The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.
10.10	No further expansion or modifications in the Industrial Area shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).
10.11	Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
10.12	The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
10.13	The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.

S. No	EC Conditions
10.14	The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.
10.15	The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter.
10.16	Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010

11. Specific Conditions

S. No	EC Conditions
11.1	The green belt of 5-10 m width shall be developed in more than 33% of the total project area, mainly along the plant periphery, in downward wind direction, and along road sides etc. Selection of plant species shall be as per the CPCB guidelines in consultation with the State Forest Department.

Additional EC Conditions

N/A

Annexure 2

Details of the Project

S. No.	Particulars	Details	
a.	Details of the Project	Andhra Pradesh Bulk Drug Park near Nakkapalli, Anakapalli District, Andhra Pradesh.	
b.	Latitude and Longitude of the project site	17.3606046297659,82.7211784179368 17.3988206072494,82.7735309750226	
c.	Land Requirement (in Ha) of the project or activity	Nature of Land involved	
		Area in Ha	
		Non-Forest Land (A)	514.27
		Forest Land (B)	0
		Total Land (A+B)	514.27

S. No.	Particulars	Details
d.	Date of Public Consultation	Public consultation for the project was held on
e.	Rehabilitation and Resettlement (R&R) involvement	NO
f.	Project Cost (in lacs)	125775
g.	EMP Cost (in lacs)	69570
h.	Employment Details	

Details of Products & By-products

Name of the product /By-product	Product / By-product	Quantity	Unit	Mode of Transport / Transmission	Remarks (eg. CAS number)
Active Pharma Ingredients (APIS) /Drug Intermediates (DIs)/ Key Starting Materials (KSMs) (Fermentation and Chemical Synthesis)	Product	136500	Tons per Annum (TPA)	Combination of two or three modes	List of products to be manufactured is given in additional documents
MSME pharma, Formulations	Product	365000	Tons per Annum (TPA)	Combination of two or three modes	List of products to be manufactured is given in additional documents

Signature Not Verified

Digitally Signed by : Dr Amardeep Raju
Member Secretary, MoEFCC (EC)

Date: 13/01/2026